SHRI ERA SEZHIYAN: No, Sir.

MR. CHAIRMAN: But you have missed Ifoe point. The papers refer to a period when there was another Legislature. And if you lay it on the Table they will be entitled to ask questions about that period.

SHRI PRANAB MUKHERJEE: But We should la$_v$ both English and Hindi version. The English version was laid; but *he Hindi version was not laid. Why should th$_e$ Hindi version not be laid?

SHRI ERA SEZHIYAN: The English version was laid before this House not becaust) this is Parliament but liecause it Was acting on behalf of the Legislature!) of th$_e$ respective States. Actually the English version was supposed to be laid before the Legislature of Gujarat functioning here. Once it ha$_s$ gone back, that should Ibe taken there. *(Interruptions)*

SHRI PRANAB MUKHERJEE: Sir, *1* would like to request you to consider this matter in your Chamber. It i$_s$ a procedural matter. My contention is, when the English version has been laid, the Hindi version should have Tbeen laid simultaneously. Because of certain reasons, the Hindi version could not be laid. I would like to know whether the House is entitled to have the Hindi version or not? Before you arrive at a decision, you consider this aspect also because there are other implications.

MR. CHAIRMAN: I will look into

SHRI PILOO MODY: Only Hindi questions should be asked.

(Interruptions)

Notification of the Ministry of Railways-

THE MINISTER OF RAILWAYS <SHRI KAMLAPATI TRIPATHI): Sir, I beg to lay on the Table a copy <in English and Hindi) of the Ministry of Raih!>ny$_s$ Natification S.O. No. 394(E) dated the 10th June, 1980. [Placed in Library. See No. LT-950/80.]

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE^- CANELLATION OF GOVERNMENT NOTIFIATION.

Appointing a court of inquiry to investigate into the crash of Pitts Aircraft on June 23, 1980

MR. CHAIRMAN; I may tell the hon. Members that we are now going to proceed to consider the Calling Attention Motion which I admitted yesterday. It is my earnest request to them that in speaking on it, they will use all decorum and restraint that is expected of them. J leave the matter in the hands of my colleague, Mr. Morarka.

DR. RAFIQ ZAKARIA (Maharashtra): Sir, it is better if you preside.

MR. CHAIRMAN: I think Mr Morarka is quite capable.

[The Vice-Chairman (Shri R. R. Morarka) in the Chair]

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): It is an uncalled for suggestion.

SHRI PILOO MODY (Gujarat); It is casting aspersions on Mr. Morarka.

श्री शिव चन्द्र झा (विहार) : उपसभाध्यक्ष महोदय, मेरा एक सबमिशन है मैं ने एक प्रिविलेज मोशन दिया है सभापति जी को एक अखबार के खिलाफ । उस के मुताल्लिक क्या निर्णय हुआ है ?

उपसभाध्यक्ष (श्री आर० आर० मोरारका): वह सभापति जी आप को बतायेंगे ।

श्री शिव चन्द्र झा : आप बताइए, आप पूछ सकते हैं कि क्या हुआ, कब तक उस पर निर्णय लेंगे ?

डा० भाई महावीर (मध्य प्रदेश) : जिस विषय पर ध्यानाकर्षण प्रस्ताव स्वीकार किया गया है उस बारे में मैं ने स्पेशल मेंशन की परमीशन मांगी थी । वह चेयरमेन ने यह कह कर नहीं दी कि ध्यानाकर्षण प्रस्ताव आ रहा है । स्पेशल मेंशन में कुछ और विषय भी आने थे जो स्ट्रिक्टली इस प्रस्ताव के अन्तर्गत नहीं आ सकते जैसे कि एयर इंडिया फ्लाइट डाइवर्ट की गयी रोम को, किस के आदेश से

(Interruptions)

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA); Sir, can anybody get up at any time?

THE VICE-CHAIRMAN (SHRI R. R MORARKA): I call Mr. Jagdish Praaad Mathur.

DR. BHAI MAHAVIR: Sir, what I am suggesting is that thi$_s$ Calling Attention Motion can be converted into a discussion so that more Members can take pa?t in it.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): I am afraid, not,

DR. BHAI MAHAVIR: Is it the view of hon. Members flirffiat side that we are not entitled to know the facts? It is all right that we should use decorum, we should say everything with proper restraint. But we are entitled to know the facts about the sad happening.

SHRI SHYAM LAL YADAV (Uttar Pradesh): Now when th$_e$ Calling Attention Motion has been admitted....

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Shri Mathur.

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश): श्रीमन्, मैं 23 जून, 1980 को पिट्स विमान की जिस दुर्घटना में श्री संजय गांधी, संसद् सदस्य और कैप्टेन सुभाष सक्सेना की मृत्यु हो गयी थी, उस की जांच करने के लिए जांच न्यायालय नियुक्त करने वाली सरकारी अधिसूचना के रद्द किए जाने के संबंध में नौवहन और परिवहन मंत्री तथा पर्यटन और नागर विमानन मंत्री का ध्यान आकर्षित करता हूं ।

SHRI A. P. SHARMA: Sir, on 23rd Jun$_e$ 1980, an aircraft VT-EGN Pitts S-2A which had taken off from Saf-darjung Airport at 0758 hours 1ST with Shri Sanjay Gandhi, M.P. and Capt. Subash Saxena, ex-Chiel Instructor of Delhi Flying Club had crashed 12 minutes after take off resulting in the unfortunate and tragic death of both the occupants.

The Hon'ble House will recall that yesterday I had made a statement in this connection on the floor of both the Houses, referring to the decision taken to order a formal investigation into this accident under Rule 75 of the Aircraft Rules, 1937 by a Judge of the Delhi High Court. In pursuance of this, a notification was issued on 23rd June. 1980. However, the Direc-or-General of CTvTI Aviation functions under the Aircraft xtufes which confer independent powers upon Turn. He i^3 entitled to exercise'them without any reference to the Central Government. He had already invoked his powers under Rule 71 by ordering the investigation into th$_e$ accident. This is the normal procedure followed under the Aircraft Rules in cases of all accidents of small aircrafts including those belonging to flying clubs. At the time of Government's notification it had not been brought to their notice by the DGCA that he had already appointed an Inspector of Accidents to investigate the accident and to submit his report in terms *of* sub-rule (5) of Rule 71 of the Aircraft Rules. Under this rule, the Inspector is required to state all relevant facts with regard to the accident and his conclusions, adding any observation which he may think fit. He is required to Submit his report to the Director-General who, in turn, will forward it t$_0$ the Central Goverhmsst with his comments.

[Shri A. P. Sharma]

I had mentioned that it was under these circumstances, that Government cancelled the order instituting a formal investigation under Rule 75 of the Aircraft Rules, 1937. Since the time I made the statement before the two Houses yesterday, nothing has happened to add to my earlier lub-mission. At this moment. I would only appeal earnestly to the Hon'ble Members that nothing should be said or done which could, in any way, vitiate the atmosphere or affect the fair and free conduct of the investigation.

श्री जगदीश प्रसाद माथुर : श्रीमन्, माननीय मंत्री जी ने अपने भाषण के अंत में जो अपील की है मैं उस का स्वागत करता हूं। जिस विषय पर हम लोग चर्चा करने जा रहे हैं बड़ा गम्भीर है । साथ ही यह विषय बड़ा दुखद भी है । हम सब लोगों की भावनायें श्रीमती इन्दिरा गांधी के साथ हैं, क्योंकि एक मां की गोद सूनी हो गयी और वह भी एक ऐसे लाल से जो लाल दुनिया में उभर कर आ रहा था । मेरी सहानुभति, मेरे दल की सहानुभूति और देश की सहानुभूति कांग्रेस आई दल के साथ भी है क्योंकि उन का एक महामंत्री इस दुर्घटना में हत हो गया । इसी लिए मैं समझता हूं कि यह प्रश्न बड़ी गंभीरता से और दलगत भावनाओं से ऊपर उठ कर विचार किया जाना चाहिए । इस के लिए मैं पूर्ण यत्न करूंगा अपनी किसी बात से श्री सजय गांधी तथा उन के सम्मान अथवा इन्दिर जी अथवा कांग्रेस पार्टी के ऊपर मैं आघात बिलकुल नहीं करना चाहूंगा लेकिन मैं दूसरी तरफ बैठे हुए अपने साथियों से और माननीय मंत्री जी से भी इस बात की अपील करूंगा । यदि विषय का विवेचन करते समय कोई ऐसी बात आए कि जिस से वे असहमत हों तो कम से कम विषय की गंभीरता को देखते हुए वह नाराज हो कर या शोर मचा कर गम्भीरता को खत्म न करें।

इस विषय में श्रीमन्, चार,-पांच बातें हैं । माननीय मंत्री जी ने जो वक्तव्य दिया था उसके अलावा अपने वक्तव्य में कोई नयी बात नहीं जोड़ी हैं । उन्होंने इंडियन एयरक्राफ्ट रूल्स 1937 का हवाला दिया है और कहा है कि धारा 71 के अन्तर्गत एक इंक्वायरी बैठा दी गई है जो कि इंस्पेक्टर की इन्क्वायरी होगी । इससे देश में ऐसा आभास होगा कि मानो सरकार ने जो सेक्शन 75 के अन्तर्गत इंक्वायरी की घोषणा की थी उसकी आवश्यकता नहीं थी, तथा धारा 71 के अन्तर्गत इंक्वायरी करने के बाद 75 धारा के अन्तर्गत इन्क्वायरी यरी नहीं हो सकती मैं सदन की जानकारी के लिए धारा 75 को कोट करना चाहती हूं —

It says:

"Where it appears to the Central Government that it is expedient to hold a formal investigation of an accident, it may, whether or not a* investigation or enquiry has been made under rule 71 or 74, by order, direct a formal investigation to be held, and with respect to any such formal investigation the following provisions shall apply, namely."

इसका अर्थ है कि यह आधार लेना कि धारा 71 के अन्तर्गत इंक्वायरी नियुक्त कर दी गई थी इसलिए 75 धारा में कोई जांच हो नहीं सकती । भ्रामक । परन्तु प्रश्न इतना मात्र नहीं है । कोई मामूली व्यक्ति होता, छोटा व्यक्ति होता, उसकी दुर्घटना में मृत्यु हो जाती तो हम लोग सन्तुष्ट हो जाते, लेकिन महत्वपूर्ण व्यक्ति हत हुए हैं, देश के दो लाल हत हुए हैं, संजय गांधी और कैप्टन सक्सेना हत हुए हैं । सारा देश संजय गांधी के लिए रो रहा है उनका व्यक्तित्व था, यह मैं स्वीकार करता हूं । क्या मंत्री महोदय स्वीकार करते हैं कि जिस व्यक्ति के लिए सारे देश की आंखों में आंसू वह उस व्यक्ति के मरने की इंक्वायरी छोटे से अधिकारी द्वारा की जाएगी । पहले ही दिन एक इंस्पेक्टर की रिपोर्ट इंदिरा गांधी के पास पहुच चुकी है । मैं पूछना चाहता

हूं यदि वह रिपोर्ट पहुंच चुकी है और यदि वही अफसर फिर जांच करेगा तो कौन-सी नई बात वह जोड़ सकता है ?

दूसरी बात यह है कि सिविल ऐवियेशन मंत्रालय के नीचे डायरेक्टर हैं । इसमें बहुत-सी चीजें हैं जिसमें डायरेक्टर और डारेक्ट्रेक्ट सम्मिलित हैं । क्या एक छोटा अफसर बड़े अफसर के खिलाफ इक्वायरी कर सकता है ? इसलिए मैं आपसे करबद्ध प्रार्थना करूंगा कि इन्क्वायरी न्यायिक होनी चाहिए क्योंकि इसमें एक मामूली व्यक्ति हत नहीं हुआ है, इसमें देश के दो लाल, दो सपूत हत हुए हैं । जैसा कि मैंने पहले ही कहा था, यह किसी दल का सवाल नहीं है ।

मेरा पहला प्रश्न है कि इस जहाज को कौन लाया, कहां से लाया । दूसरा यह है कि जो ऐक्जामिनेशन हुआ जो जांच पड़ताल की गई वह उचित प्रकार से हुई कि नहीं । फिर जो ऐसेम्बलेज, हुआ, वह जहाज बना तो कहीं किसी अनाड़ी व्यक्ति ने तो ऐसेम्बुल नहीं कर दिया, जिसकी गलती से हमारे देश के दो लाल चले गए । मैं संजय गांधी को इस समय कांग्रेस (आई) का महा मंत्री नहीं मान रहा हूं, मैं उनको देश का लाल मान रहा हूं । ऐसा लाल हत हो जाए तो क्या उसकी पूरी-पूरी जांच न हो ? यह इंजिन किसने बनाया था, यह बात इंस्पेक्टर नहीं पकड़ सकता । मैं इस विषय पर बाद में फिर तफसील से आऊंगा ।

दूसरा प्रश्न है कि ये जो दोनों चालक थे क्या उसके चलाने के लिए अधिकृत थे । यदि अधिकृत थे तो क्या उनको ठीक प्रकार से आगाह किया गया था । ये सारे प्रश्न हैं जिनकी इंस्पेक्टर जांच नहीं कर सकता ।

जहां तक मिल्कियत का सवाल है, मैं पूछता हूं मिल्कियत किसकी थी ? यह बात आज तक अजीब कहानी बनी हुई है । जिस दिन यह दुर्घटना हुई उस दिन प्रधान मंत्री के समाचार पत्रों से सम्बन्ध रखने वाले अधिकारी हैं उन्होंने समाचार पत्रों को बताया कि यह जहाज स्वयं संजय गांधी का था । लेकिन बाद में पता चलता है कि यह किसी और का है । रजिस्ट्रेशन से पता चलता है कि यह किसी दूसरी कंपनी का है जो संजय गांधी के मित्र की है । वह कम्पनी कौन-सी है और वह जहाज देश में कैसे आया ? यदि आप कहें तो मैं कम्पनी का नाम बता देता हूं और कौन लाया था वह बता देता हूं । लाने वाले हैं श्री जोसेफ कोस्जरेक । यह कौन हैं ? यह हैं पोलिश के जु । यह मैंने इसलिए कहा क्योंकि हमारी सरकार इजराइल और यहूदियों के नाम से घबराती है । मैं पूछना चाहता हूं कि जोसेफ कोस्जरेक कब आया । यह सन् 1940 में आया और उसके बाद यहां ठहर गया । उस समय उन्होंने बहुत सौदे किए और दूसरे भी काम किए । सन् 1970 में जिस समय कांग्रेस की सरकार थी जोसेफ कोस्ज-रेक को ब्लेकलिस्ट किया गया था । ब्लेकलिस्ट किये जाने वाले आदमी ने जहाज कैसे और क्यों लाकर दिए, यह सवाल उठता है । मैं यह बताना चाहता हूं कि उसने चार जहाज दिये संजय गांधी को और उनके साथियों को जिसमें यह जहाज भी शामिल था । एक जहाज जिस का नाम बोनान्जा था वह दिया । वह यू० पी० में 1977 में क्रेश हो गया था । इसमें संजय गांधी मौजूद थे लेकिन भगवान की कृपा से उनको कोई चोट नहीं आई । दूसरा जहाज था टिवन बीचक्राफ्ट जो कि राजस्थान में क्रेश हो गया था । तीसरा जहाज था पाईलट कोआपरेटिव । इस पाइलट कोआप-रेटिव में संजय गांधी और उनके साथियों का कुछ न कुछ हाथ था । चौथा जहाज वह था जिसके ऊपर आज बहस चल रही है । चार जहाज दिये गये इनमें से तीन जहाज तो क्रेश हो गए थे । केवल एक जहाज बचा है । मैं पूछना चाहता हूं कि ऐसे आदमी के ऊपर हमने कैसे विश्वास किया । श्री जोसेफ कोस्जरेक का समाचार पत्रों में एक बयान आया है । उन्होंने कहा है कि उन्होंने जहाज नहीं दिया । मैं बड़े अदब से कहना चाहता हूं कि वह सत्य नहीं कह रहे हैं । उन्होंने कहा है कि उन्होंने

[श्री जगदीश प्रसाद माथुर]

बल एयरक्राफ्ट मैनुअल दिया है। मेरा कहना है कि वह बात बिलकुल गलत है । आप पता करें कि मैनुअल कहां था । पोर्ट पर जहाज रोका गया वह क्यों रोका गया ? मैं जहां तक समझता हूं उसके रोके जाने का कारण यही था कि जो एयरक्राफ्ट मैनुअल था और जो जहाज के हिस्से पुरजे थे उनमें मेल नहीं था । इस वास्ते आदेश हुआ था कि जहाज अमेरिका वापिस भेजा जाए, परन्तु वह वापस नहीं भेजा गया। वह यहीं रहा। क्यों वापिस नहीं भेजा गया ? मैं कहना चाहता हूं कि श्री जोसेफ कोस्जरेक का यदि कोई सम्बन्ध नहीं था वह जहाज के मैनुअल कैसे, कहां से लाये, यह मैनुअल क्यों दिया, किसे दिया, कैसे दिया ? उनका यह सब कहना सत्य नहीं है। सत्य यह है कि श्री जोसेफ कोस्जरेक यहां पर एक कम्पनी के एजेंट हैं। प्रश्न है उस कम्पनी को जहाज किसने दिया ? श्री जोसेफ कोस्जरेक ने डगलेस एयरक्राफ्ट कम्पनी के द्वारा जहाज दिया। जहाज का मालिक कौन है ? वह कहते हैं कि जहाज का मालिक यह कम्पनी है लेकिन वह भूल जाते हैं कि वह सत्य नहीं कह रहे हैं। मैं पूछना चाहता हूं कि जहाज का निर्माणकर्ता कौन है ? मेरी जानकारी के अनुसार एयरोटिक बायोमिंग कम्पनी, य ०एस ०ए ०की है। उस कम्पनी ने जहाज श्री कोस्जरेक को दिया और कोस्जरक साहब ने कलकत्ता की एक कम्पनी को दिया। सवाल होता है कि यह कलकत्ता की कम्पनी का है तो यह जहाज वहां से दिल्ली कैसे और क्यों आया ? इसके लिए कितना पैसा दिया गया ? कितनी कीमत दी गई ? यह मैं जानना चाहूंगा। अगर उसका मूल्य पूरा दिया गया है तो बात समझ में आती है लेकिन जहां तक मेरी जानकारी है मूल्य पूरा नहीं दिया गया है। पूरा मूल्य नहीं दिया गया है तो क्यों नहीं दिया गया है ? अगर तथ्य बताऊं तो कृपया नाराज न हों। मैं तथ्यों का विवेचन कर रहा हूं इसलिए नाराज न हों। मेरी जानकारी है कि जहाज इसलिए बिना मूल्य भेंट में दिया गया क्योंकि श्री कोस्जरेक इंडियन एयर लाइन्स को दूसरा जहाज ए० 9 बेचना चाहते थे। उसका वह सौदा करना चाहते थे। उन्होंने अनेक जहाज इंजन एग्रीकल्चर मिनिस्टरी को बेचे है। इस प्रकार वह रिश्वत देना चाहते थे। मैं यह नहीं कह रहा हूं कि रिश्वत ली गई, क्योंकि मैं संजय गांधी के बारे में अभी कुछ नहीं कहना चाहता। लेकिन सन्देह पैदा होता है कि ऐसे आदमी के बयान पर आखिर हमने कैसे विश्वास कर लिया। दूसरा प्रश्न उठता है कि क्या जहाज की जांच की गई थी। जब जहाज बना था उस वक्त इसकी जांच की गई थी ? शायद आप कहेंगे की गई थी। (*Time bell rings*) ऐसे महत्वपूर्ण विषय को मुझे बीच में छोड़ना पड़ेगा अगर आप अभी से घंटी बजायेंगे। अगर मैं कहीं पर विषय से दूर हूं तो मुझे रोक दें ।

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): I have to call six Members and we have to finish this discussion by 1 O'Clock.

श्री जगदीश प्रसाद माथुर : देखिए, अभी आपने डा ०भाई महावीर जी की बात सुनी . .

(*Inte iTuptions)*

SHRI A. P. SHARMA; Sir, it has been agreed in the Business Advisory Committee that the first Member on the Calling Attention will generally get 10 minutes and the other Members will get three or four or five minutes. Therefore, it should not be a regular debate.

SHRI BHUPESH GUPTA (West Bengal): In that case, I suggest the discussion be stopped. *(Interruptions)*

श्री रामेश्वर सिंह (उत्तर प्रदेश) : इनका समय जानबूझ कर खराब कर र हे हैं. . .

(Interruptions)

श्री जगदीश प्रसाद माथुर : मेरा समय क्यों आप लोग नष्ट कर रहे हैं . . .

(.Interruptions)

THE VICE-CHAIRMAN (SHRI R, R. MORARKA): Order, please. *(Interruptions)*

SHRI BHUPESH GUPTA; As a general rule we all agree with it. Thig is nothing new. But here I know sometimes Calling Attention has continued for the whole day. So if you think the matter is very serious, do not apply this kind of rule. It is neither human nor decent nor even fair. We shall exercise the restraint that is expected of us.

THE VICE-CHAIRMAN (SHRI R, R. MORARKA): I have to follow whatever has been decided in the Business Advisory Committee.

SHRI BHUPESH GUPTA: Nothing was decided in the Business Advisory Committee...

THE LEADER OF THE HOUSE (SHRI PRANAB MUKHERJEE); I would like to draw your attention, Sir, it is not the Business Advisory Committee, but the Chairman of the House...

SHRI BHUPESH GUPTA: All right, then accept a short-Duration Discussion. I agree; then you accept a Short-Duration Discussion.

SHRI PRANAB MUKHERJEE: That is beside the point. Let me make my position clear...

SHRI BUPESH GUPTA: You accept. ..

SHRI PRANAB MUKHERJEE: I am on my legs. It is not fair, when I am on my legs, you must allow me to make my observations. One day the Chairman called various Members to discuss about the proceedings of the House—it is not the Business Advisory Committee. Various Members were present when we discussed as to how we could transact the Calling-Attention business, how we could transact the Questions, what the procedure should be so that we could finish more questions, we could finish the Calling-Attention before lunch. All these things were discussed at that meeting called by the Chairman. All these things were discussed in the presence of leaders representing various sections of the House. There it was decided that so far as Calling-Attention was concerned, we should stick to the principle that every Member representing a party, if he was not the initiator of the discussion, should confine his observations to three to five minutes and the one who would initiate the discussion would get a little more time. Even Mr. Advani will bear me out on this. When there was a suggestion whether we could have the practice of Lok Sabha of allowing Calling-Attention on ballot, he said we are not agreeable to this proposal, we want to continue the practice which we have been having here that one representative from each political party should take part in it and let us stick to that principle. Now if we want to follow what was happening in the past, then we can shut it out.

SHRI BHUPESH GUPTA: Sir, You have heard him. I am not disputing what he has said. Alj I am saying is we had discussions and had come to certain general conclusions. But there do arise exceptional occasions when we depart. It is for you to decide. If you think it is a great disaster that has taken, place, then it stands to reason that there should be flexibility in this matter and I am sure you will not grudge, it. I am not contesting what he said. On many other matters we shall follow that thing.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA); It was also decided in the same meeting that Calling-Attention Motions must terminate at 1 o'clock and in very rare cases by 1.15. Today is a Private Members' Day. We have to adjourn the House

[Shri R. R, Morarka]

by 1.15 latest and then meet again at 2.30. In the afternoon only Private Members' business will be taken

MP.

श्री जगदीश प्रसाद माथुर: श्रीमन्, मैं सिर्फ दो तीन मिनट लूंगा । संभवत: मैं ने यह कहा था कि इस जहाज की ओनरशिप डगलस कम्पनी की है । मैं इसको दुरुस्त करना चाहता हूं । वास्तव में इस जहाज की ओनरशिप थामस मौगेट एण्ड कम्पनी की है । यह कम्पनी कलकत्ता में स्थित है ।

श्रीमन्, मैं यह कह रहा था कि इस जहाज का ठीक जांच नहीं की गई। यह जहाज दिल्ली फ्लाइंग क्लब में एसेम्बल किया गया । मैं पूछना चाहता हूं कि क्या यह सच है कि इस जहाज की ठीक जांच नहीं की गई थी ? यह कहा जाता है कि किसी श्री कामिन्दर सिंह ने इसको देखा । ये सज्जन पंजाब के हैं । मैं पूछना चाहता हूं कि डायरेक्टर जनरल, सिविल एविएशन की तरफ से इसकी जांच क्यों नहीं की गई ? हर जहाज के बनने के पश्चात् पहला काम यह होता है कि सिविल एविएशन विभाग की तरफ से उसकी जांच का सर्टिफिकेट लिया जाना चाहिए । लेकिन इस विभाग की तरफ से इस जहाज की जांच क्यों नहीं की गई अगर इसकी जांच की गई थी तो किस दिन जांच की गई और कहां की गई ? विचारणीय है कि 21 तारीख को एयरवर्दीनेस का सर्टिफिकेट दिया जाता है और 23 तारीख को यह दुर्घटना हो जाती है। लगता है कि इसमें कुछ न कुछ गड़बड़ी है । मैं चाहता हूं कि इस विषय की भी गहरी जांच की जानी चाहिए ।

श्रीमन्, अब मैं दूसरे विषय पर आता हूं और यह जानना चाहता हूं कि क्या इन सज्जनों को आगाह किया गया था ? और क्या ये लोग इस प्रकार का जहाज चलाने योग्य थे । इस सम्बन्ध में यह पता चला है कि ये लोग इस योग्य नहीं थे ? मैं यह नहीं कह सकता कि ये दोनों लोग इस योग्य थे या नहीं, लेकिन यह बात सामने आई है कि कैप्टन सक्सेना पिछले 18 महीनों से मेडिकल ग्राउन्ड पर ग्राउन्डेड थे । He was not allowed to fly. उनको उड़ने की अनुमति नहीं थी । सरकारी प्रवक्ता का बयान आता है कि सितम्बर, 1980 तक उन को उड़ान भरने की अनुमति थी । यह गलत है । उन का हरनिया का आपरेशन होने वाला था । उनको उड़ान भरने की अनुमति नहीं थी । दूसरी बात यह है कि श्री संजय गांधी बड़े बहादुर थे, रैकलेस थे, वे जहाज चलाते रहे । मैं इन सारी बातों की जिम्मेदारी उन पर नहीं डालता । मैं समझता हूं कि पूरी जिम्मेदारी सिविल एविएशन विभाग की और मंत्री महोदय की है । मेरी जानकारी के अनुसार डिप्टी डायरेक्टर जनरल (आफिशिएटिंग) श्री कठपालिया स्वयं उस दिन वहां मौजूद थे । क्या वे उस दिन वहां मौजूद थे या नहीं ? उन्होंने इन दोनों को क्यों नहीं रोका ? हवाई जहाज एयरवर्दी दो दिन पहले हुआ था । उनके पास सर्टिफिकेट नहीं है । जो आदमी पंजाब गवर्नमेंट का है वह ये सर्टिफिकेट क्यों देता है । इसकी जांच होनी चाहिये ।

दूसरी बात कि कपड़े कौन से पहने हुए थे । जो सूट पहननी चाहिए थी, परन्तु जो सूट नहीं पहनी । वे कुर्त्ते में थे । ऐसी स्थिति में क्यों जाने दिया ? नहीं जाने दिया जाना चाहिए था । इससे दो लालों की जान चली गई, श्री कठपालिया की गलती से ।

कई रिपोर्टें हैं कि जहाज का इंजन बन्द हो गया था । इंजन बन्द कैसे हो गया ? क्या इस बात का पता नहीं था कि कलाबाजी करते समय जब बन्द हो जाता है तो थ्रोटिल को दुबारा खींचते हैं । क्या इस प्रकार की जांच पहले हुई थी । तकनीकी शब्दावली में इंजन की इस जांच को एयरोडायनामिक्स कहते हैं । क्या यह जांच हुई थी?

Mr. Karnal Singh was not competent to check it.

इसको चैकिंग नहीं हुई । अब सवाल आता है कि न तो जहाज चलाने की योग्यता थी, न जहाज का ठीक सर्टिफिकेट था और चेकिंग ठीक हुई थी, फिर क्या किसी ने इन दोनों को आगाह किया था ? उन्हीं के घर के लोगों ने, भाई ने कहा, धीरेन्द्र ब्रह्मचारी ने कहा और सब से ऊपर एयर मार्शल जे० जहीर ने कहा । जहीर साहब ने इस बारे में एक पत्र लिखा और उस पत्र को लिखने के बाद वे अपने पद से हटा दिये गये । उन्होंने एक पत्र और भी पहले लिखा था । यह समाचार अखबारों में भी आया था कि हैदराबाद से संजय जहाज में तिरुपति जा रहे थे तो संजय गांधी ने कंट्रोल ले लिया । जहीर साहब ने इस पर बाद में आपत्ति की । उन पर दबाव डाला गया कि संजय गांधी से क्षमा याचना करें, परन्तु उस बहादुर शख्स ने मना कर दिया और उसके बाद उनको एक प्रकार से निकाल दिया गया, जबरदस्ती छुट्टी पर भेज दिया गया । ये सारी चीजें हैं, जो खुल कर सामने आनी चाहिए । मैं मंत्री महोदय से पूछना चाहता हू कि ये सारे गंभीर प्रश्न, जो हमारे दो लालों ने मर कर खड़े कर दिये हैं इनका समाधान होना बहुत आवश्यक है। मैं मंत्री महोदय से गंभीरता के साथ अपील करता हूं कि जो जांच पहले घोषित की गई थी उसे ताजा करें । हाई कोर्ट जज की देख रेख में जांच कराई जाए । सारा देश इस घटना से चिन्तित है और वास्तविक तथ्य जानना चाहता है । इस पर लीपा पोती देश पसन्द नहीं करेगा । यह हिन्दुतान के दो लालों का सवाल हैं । सारे देश का सवाल है । हमारे आंसू उस समय तक नहीं पुछेंगे जब तक इन प्रश्नों का उत्तर नहीं मिलता । इसलिये हमारी मांग हैं कि इसकी जांच, जिस तरह आपने पहले घोषणा की थी, उसी तरह से कराकर पूरी बात देश के सामने लाई जाए ।

श्री अनन्त प्रसाद शर्मा : उपसभाध्यक्ष जी, जो विचार श्री माथुर साहब ने सदन में व्यक्त किये हैं,हम सभी सदन के सदस्य उससे सहमत हैं कि एक ऐसी घटना हुई है जिससे सारेदेश के लोग दुखी हैं । इसलिये हमें कुछ ऐसी बातें इस सम्बन्ध में नहीं करनी हैं जिससे लोगों को या दुनियां को यह पता चलें कि हमारे दिल में जो विचार हैं, जो ख्याल हैं उसमें और जो हम बातें कर रहे हैं उसमें कोई फर्क है । उपसभाध्यक्ष जी, माननीय सदस्य ने बहुत सारे सवाल उठाये हैं । मैंने कालिंग-अटेन्शन के उत्तर में दो खास बातें कही हैं । एक बात तो मैंने यह कही है कि जिस समय हम लोगों ने यह फैसला किया कि हमें फार्मली इन्वेस्टीगेशन करना चाहिए इसके संबंध में, तो उस समय इस बात की सरकार को जानकारी नहीं थी कि डाइरेक्टर जनरल आफ सिविल एवीयेशन ने, जो कि एक इंडिपेंडेंट आर्गनाइजेशन है, इस काम को करने के लिये इस तरह की जांच बिठा दी है और जैसे ही सरकार को यह मालूम हुआ तो सरकार ने महसूस किया कि अब दूसरी तरह की जांच की कोई जरूरत नहीं है जब कि ये जांच कर रहे हैं और इसीलिये इसको कैंसिल किया । माय्यिवर, माथुर साहब कह रहे हैं कि छोटे आदमी से जांच करा रहे हैं ...

श्री जगदीश प्रसाद माथुर : छोटे आदमी से नहीं मैंने छोटे अधिकारी से कहा ।

श्री अनन्त प्रसाद शर्मा : आपने छोटे शब्द का प्रयोग किया ।

उपसभाध्यक्ष जी, उन्होंने कहा कि छोटे आफिसर के द्वारा जांच कराई जा रही है । माननीय माथुर साहब को यह मालूम होना चाहिए कि इस में छोटे और बड़े आफिसर का सवाल नहीं हैं । कानून के अन्तर्गत जो आदमी जांच कर रहा हैं उसके बारे में मैं व्यक्तिगत रूप से सदन को यह कहना चाहता हूं कि वह एक बहुत ही काबिल, अच्छा और स्वतन्त्र विचार रखने वाला आदमी हैं जिसकी डाइरेक्टर जनरल, सिविल

[श्री अनन्त प्रसाद शर्मा]

! वियेशन ने मुकर्रर किया है और वह इसकी जांच कर रहा है । यह पहली जांच वह नहीं कर रहा है । उसने सैकड़ों इस तरह के केसेज की जांच की है जिनका हवाला मैं दे सकता हूं । कम से कम I can say, a hundred cases. तो मैं यह कहना चाहता हूं जितने भी प्रश्न उन्होंने किये हैं कि मलिक कौन था, कैसे वह आया, उसकी एयर-वर्दीनेस की जांच हुई या नहीं हुई, आखिर वह जांच किस बात की कर रहा है? जो आदमी जांच कर रहा है वह इन सारी बातों की जांच करेगा। इसलिए मैं फिर एक बार निवेदन करना चाहता हूं कि यह मामूली जांच नहीं है और इस तरह के जितने स्माल एयर-क्राफ्ट रहे हैं चाहे वे फ्लाइंग क्लब के हों इन तमाम केसेस में यही प्रक्रिया अपनाई गई है। मैं फिर एक बार निवेदन करना चाहता हूं कि सचमुच, सही मायने में अगर हम हमदर्दी रखते हैं, आपने जो विचार व्यक्त किया है वह सही हैं तो ऐसी हालत में इन बातों की दूसरी तरह का मोड़ न देकर इसकी जांच होने दें। मैं यह भी कहना चाहता हूं कि जांच होने के बाद जो रिपोर्ट हमारे पास आएगी, मैं सदन के साथ उन बातों को शेयर करूंगा।

श्री नागेश्वर प्रसाद शाही : श्रीमन्, इस समय सवाल सिर्फ यही है कि हम सब लोगों की भावना उस दुखी परिवार के साथ हैं, हमको उसके संबंध में सवाल यहां नहीं करना है। इस समय केवल प्रश्न यह है कि सरकार ने न्यायिक जांच का आदेश करके उस आदेश को वापस ले लिया और विभागीय जांच का आदेश दे दिया। सवाल यह है कि जो मामले इनवाल्वड हैं, जो इसू ज इन्वाल्वड हैं वे विभागीय जांच के सामने आएंगे या न्यायिक जांच से सामने आएंगे। मैं केवल इस पर कहना चाहता हूं। इस समय दिल्ली फ्लाइंग क्लब के इन्चार्ज और रिसीवर श्री अर्जुन दास हैं। यह सुप्रीम कोर्ट दिल्ली हाई कोर्ट के फैसले और डाइरेक्शन्स के अगेंस्ट है। सुप्रीम कोर्ट और दिल्ली हाइ कोर्ट का यह डाइरेक्शन है कि इस झगड़े में डी० जी० सी० ए० के ऊंचे अधिकारी को इसका इंचार्ज होना चाहिए। मेरा अर्जुन दास से कोई मतलब नहीं है उनको होना चाहिए या नहीं होना चाहिए लेकिन आपकी सरकार कैसे काम कर रही है, उसकी ओर मैं आपका ध्यान दिलाना चाहता हूं। हाईकोर्ट और सुप्रीम कोर्ट के फैसले को नकार कर के फ्लाइंग क्लब (*Interruptions*). अगर टोका टाकी करेंगे तो समय बहुत लगेगा। प्रश्न यह है कि फ्लाइंग क्लब का इंतजाम कैसे चल रहा है। विभाग का काम कैसे चल रहा है। मैं उस घटना को नहीं लेना चाहता हूं। मैं सरकारी व्यवस्था की ओर जा रहा हूं। फ्लाइंग क्लब का इंतजाम इस समय अर्जुनदास के पास है। यह सुप्रीम कोर्ट और हाई कोर्ट के फैसले की अवहेलना है। श्रीमान्, मेरा आरोप जो है वह डायरैक्टर जनरल सिविल एविएशन के ऊपर है कि यह किस तरीके से फंक्शन कर रहा है, उनके अधिकारी किस तरीके से फंक्शन कर रहे हैं और फ्लाइंग क्लब के अधिकारी किस तरह से फंक्शन कर रहे हैं बावजूद इस नियम और कानून के सिविल एरियाज के ऊपर, रेजीडेन्शियल एरियाज के ऊपर, राष्ट्रपति भवन के ऊपर प्रधान मंत्री के निवास के ऊपर कोई जहाज उड़ने उड़ाने की इजाजत नहीं दी जायेगी मगर उनके ऊपर जहाज उड़ाया जाता रहा। इस चीज की जानकारी होते हुए भी कैसे काम चलता रहा, इसको रोका क्यों नहीं गया? आज यह घटना हो गई। आपके देश में सी० आई० ए० की जैसी काम करती है। अगर किसी पाइलट को ब्राइब कर के प्रधान मंत्री के निवास पर कोई बम गिरवा दे तो कुछ भी हो सकता है। तो आपका सिविल एविएशन विभाग, आपका डाइरेक्टोरेट कौन सा कंट्रोल रखते

हैं कि राष्ट्रपति भवन के ऊपर, प्रधान मंत्री के निवासस्थान के ऊपर और रैजिडेंशल एरिया के ऊपर और संसद के ऊपर आपके जहाज जो हैं, एक हजार फुट के ऊपर उड़ान की इजाजत दी जाती है और इस बारे में जब जहीर, एयर वाइस मार्शल, इतराज करता है तो आप उसे सैक कर देते हैं और उसे बर्खास्त कर देते हैं । इसकी जिम्मेदारी किसके ऊपर है, इसका जवाब मैं आपसे चाहता हूं ?

श्रीमन्, यह बात जानकारी में आई है कि नार्थ इंडिया के अब तक किसी भी एरिया पर जहां जहाजों को नहीं उतरना चाहिए नहीं जाना चाहिए, वहां भी जहाज उड़ाये जाते रहे हैं और एयर-लाइंस के रूट के ऊपर फ्लाइंग क्लब के जहाज उड़ाये गये और कलाबाजियां की गई । श्रीमन्, इस रूल की अवहेलना, नियमों की अवहेलना मार्च में फ्लाइंग क्लब की एनिवर्सरी के समय, मंत्री महोदय और डी० जी० सी०ए० के ऊंचे अधिकारियों के सामने भी हुई । इसका भी मैं जवाब चाहूंगा कि रूल्ज की अवहेलना जब उस समय के मंत्री महोदय के सामने, जो मार्च में थे, हुई तो क्यों उन्होंने कोई कदम नहीं उठाया?

मैं चाहूंगा कि एयर वाइस मार्शल जहीर साहब की जो चिट्ठी है मंत्री जी के नाम से और जिसे प्रधान मंत्री के पास भेजा गया था, उसे सदन के पटल पर रखा जाए ।

श्रीमन्, जो प्वाइंट इनवाल्वड है और जो इंस्पैक्टर की रिपोर्ट में नहीं आ सकता, मंत्री जी इंस्पैक्टर यह रिपोर्ट नहीं दे सकता, आप कृपया गौर करेंगे, कि जहाज कौन ले आया । इंस्पैक्टर यह रिपोर्ट नहीं दे सकता है कि जहाज का कस्टम क्लियरेंस सर्टिफिकेट (सी०सी० सी०) था कि नहीं था । इंस्पैक्टर यह रिपोर्ट नहीं दे सकता है कि तीन साल तक जहाज कस्टम में क्यों रोका गया ? यह सब ज्यूडिशल इनक्वायरी से ही सामने आ सकता है । इसलिए इंस्पैक्टर की जांच नहीं होनी चाहिए, ज्यूडिशल जांच होनी चाहिए ।

श्रीमन्, यह जहाज कहा जाता है कि—23 को तो एक्सीडेंट हो गया—21 तारीख को यानि केवल दो दिन पहले रजिस्टर हुआ था, डी०जी०सी०ए० के साथ और रजिस्ट्रेशन हुआ था आप जरा गौर करें, थामस मुर्गे इंडिया लि० जो कमल नाथ जी की कम्पनी है, उस के नाम से और इसका रजिस्ट्रेशन नम्बर वी०टी० ई० जी० एन० है । अगर यह जहाज एक प्राइवेट कम्पनी का है जिसके ओनर या शेयरहोल्डर कमल नाथ जी हैं और मेनटेन किया जाता है फ्लाइंग क्लब के द्वारा, क्यों ऐसा होता है ? फ्लाइंग क्लब का कन्ट्रोल डाइरैक्टली और इन-डाइरैक्टली डी० जी० सी० ए० के साथ रहता है । इसलिए मैं आपसे इसका भी जवाब चाहूंगा कि प्राइवेट कम्पनी का जहाज किस तरह से फलाइंग क्लब के द्वारा मेनटेन किया जाता है और क्यों मेनटेन किया जाता है ?

मैं इसका भी जवाब चाहूंगा कि अगर कैप्टन सक्सेना मेडिकली अनफिट थे, तो उनको जहाज में बैठने की इजाजत आपके फलाइंग क्लब के अधिकारियों ने क्यों दी ?

दूसरा प्वाइंट, श्रीमन् यह जो कोजरेक साहब जिनकी चर्चा उन्होंने की, वे कहते हैं कि इस जहाज को कमल नाथ ने मंगवाया था और इसको आप डिस्प्यूट नहीं कर सकते हैं । यह जहाज यहां जनवरी 1977 में आया था । जनवरी, 1977 में आने के बाद कस्टम अधिकारियों ने इसको इसलिए रोके

[श्री नागेश्वर प्रसाद शाही]

रखा कि कोई भी चीज जो बाहर से इम्पोर्ट होती है, उसके लिए एक्सपोर्ट एंड इम्पोर्ट कमिश्नर के यहां से सी०सी०सी० इन एडवांस होना चाहिए। सी०सी०सी० के बिना कोई चीज, छोटा सा दो पैसे का आर्टिकल भी, इम्पोर्ट नहीं हो सकता है। इतना बड़ा हवाई जहाज इम्पोर्ट किया गया विदाऊट सी० सी०सी०, के विदाऊट कस्टम क्लियरेंस सार्टिफिकेट । इसीलिए कस्टम आथारिटीज ने इसे रोके रखा 3 साल तक और अब जब यकायक आप की सरकार आ गई तो (Time bell rings) जनवरी 1977 से लेकर मई 1980 तक जो हवाई जहाज रुका रहा, उसको वहां लाया गया। मैं जानना चाहूंगा क्या इसका कस्टम पे किया गया या नहीं किया गया और पे किया गया तो कितना पे किया गया और कस्टम के नियमों के अनुसार जो माल विदाऊट सी० सी०एस० आर० उस पर 1000 परसेन्ट तक जुर्माना लगता है । इस पर जुर्माना लगा कि नहीं लगा और लगा तो कितना लगा और कितना दिया गया . .

(Interruptions)

श्री नरेन्द्र सिंह (उत्तर प्रदेश) : नहीं लिया गया तो क्यों नहीं लिया गया ?

श्री नागेश्वर प्रसाद शाही : और श्रीमन्, हवाई जहाज जब बाहर से आया, उसका खरीदने के लिए फारेन करेन्सी इस्तेमाल हुई .....

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Please, conclude now.

श्री नागेश्वर प्रसाद शाही : मैं खत्म कर रहा हूं । जहाज की खरीद के लिए जो फारेन करेन्सी इस्तेमाल हुई उस फारेन करेन्सी के लिए आपका फाइनेन्स डिपार्टमेंट इजाजत देता है कि पर्मिशन जरूरी है । तो क्या फाइनेन्स डिपार्टमेन्ट की वह इजाजत है कि नहीं है ? यदि इजाजत है तो कितने डालर या पौंड की इजाजत है और किसने दिया इजाजत और कब दिया इजाजत ?

THE VICE-CHAIRMAN (SHRI R. R MORARKA): You please conclude now.

श्री नागेश्वर प्रसाद शाही : आखरी बात मैं खत्म कर रहा हूं ।

कैप्टेन के० एस० माखन आफ लखनऊ जो कि माननीय संजय जी के मित्र थे और जो एक अच्छे पाइलट हैं उन का यह कहना है कि यह हवाई जहाज एयरोबेटिक एक्टिविटीज के लिए ठीक नहीं होता है और उन्होंने ही नहीं कहा बल्कि संजय जी के स्वयं के एक मित्र हैं जो अमरीकन पाइलट हैं और आस्ट्रेलिया में बस गए हैं उन्होंने यह वार्न किया था, चेतावनी दिया था कि पिट्स प्लेन एयरोबेटिक एक्टिविटीज के लिए फिट नहीं होता है बड़ा डेंजरस है । तो इस बात का भी कृपया जवाब दें कि क्या यह जानकारी की गई थी ? और हां, उस पाइलट ने यह भी कहा कि इस तरह के हवाईजहाज से बहुत से मौक़ों पर दुर्घटनाएं होती हैं । यही बात आपके धीरेन्द्र ब्रह्मचारी ने कही हैं; उन्होंने पत्रकारों को बताया कि इस तरह के हवाईजहाज से बहुत सी दुर्घटनाएं होती हैं और उन्होंने मना किया था । उस प्लेन में माखन साहब संजय गांधी के साथ 22 तारीख को उड़े थे । 22 तारीख को धीरेन्द्र ब्रह्मचारी मेनका जी और आर० के० धवन भी उड़े थे . . .

श्रीमती सरोज खापर्डे (महाराष्ट्र) : बिलकुल ग़लत हैं ।

श्री नागेश्वर प्रसाद शाही : हो सकता हैं । मैं तो अखबारों को कोट् कर रहा हूं । अलग अलग उड़े थे । यह के० एस० माखन का धीरेन्द्र ब्रह्मचारी का स्वयं का बयान था—अलग अलग उड़े थे । तो मैं जानना

>

चाहूंगा कि क्या इस बात की भी जांच होगी कि वह जहाज इस तरह की कलाबाजी के लिए उपयुक्त था कि नहीं ? इस बात का फैसला जुडीशल इन्क्वायरी से ही हो सकता है इन्सपेक्टर की इन्क्वायरी से नहीं । इसलिए मैं मंत्री जी से जानना चाहता हूं—इन सारे सर्कमस्टांसेज को देखते हुए क्या आप अब भी इस बात से सहमत होंगे कि इन सारे तथ्यों को जानने के लिए ताकि भविष्य में ऐसी घटनाओं की पुनरावृत्ति न हो सके । आप जुडिशल इन्क्वायरी फिर आर्डर करेंगे या नहीं करेंगे ?

श्री अनन्त प्रसाद शर्मा : उपसभाध्यक्ष जी, मैं माननीय सदस्य शाही जी की बात बहुत गौर से और गम्भीरतापूर्वक सुन रहा था । जितनी भी बातें शाही जी ने कही हों मैं उन से यह कहना चाहता हूं कि उन को इस बात के ऊपर विचार करना चाहिए कि प्रश्न हमारे सामने क्या है । हमारे सामने प्रश्न यह है कि जो न्यायिक जांच का फैसला हम ने किया था उस को छोड़ कर जो आज जांच हो रही है उस को हम क्यों ठीक मान रहे हैं । इस समय सिर्फ प्रश्न इतना ही है और उस के सम्बन्ध में मैं ने यह बतलाया कि इस तरह के जहाजों की पिछले दिनों जितनी भी घटनाएं हुई उन में एक भी उदाहरण आप को नहीं मिलेगा जिस में कोई न्यायिक जांच करायी गयी हो ।

श्री नागेश्वर प्रसाद शाही : इम्पोर्ट किस ने किया इस की जांच इस्पेक्टर करेगा ?

श्री अनन्त प्रसाद शर्मा : जितनी बातें इन्होंने इस जहाज के सम्बन्ध में कहीं—माथुर साहब ने एयरवर्दीनेस के सम्बन्ध में कहा । आखिर जांच किस बात की हो रही है ? मैं शाही जी से कह रहा हूं कि ये सारी बातें जांच में आ जाएंगी ।

श्री नागेश्वर प्रसाद शाही : क्या इस्पेक्टर डायरेक्टर जनरल सिविल एविएशन को बुलाएगा ?

SHRI A. P. SHARMA; I am mot yielding. You had your say.

उपसभाध्यक्ष जी मैं यह कह रहा हूं कि जो माथुर साहब ने बातें कही हैं . . .

श्री जगदीश प्रसाद माथुर : मेरा सवाल है इम्पोर्ट के बारे में । क्या इन्स्पेक्टर उसकी जांच करेगा ?

श्री अनन्त प्रसाद शर्मा : मैं आप से कहना चाहता हूं कि जब इस जहाज की जांच होगी तो क्या ये सारी बातें उस के अन्दर नहीं आयेंगी । मैं आप से यह कहना चाहता हूं सदन से यह कहना चाहता हूं कि जब तक इस जहाज की रिपोर्ट हम लोगों के सामने नहीं आती है हम इस के सम्बन्ध में कुछ कहें यह मुनासिब नहीं है क्योंकि इस से जांच के ऊपर फर्क पड़ सकता है । सिर्फ एक ही बात मैं कहना चाहता हूं । जो इन्होंने बड़े जोर-जोर से कही हालांकि मैं समझता हूं कि यह बात बिल्कुल गलत है I am sorry to say इन्होंने जो बात कहीं है माथुर साहब ने जो यह बात कही एक अफसर के सम्बन्ध में . . .

श्री नागेश्वर प्रसाद शाही : मैं ने नहीं कहा ।

श्री अनन्त प्रसाद शर्मा : आपने अभी कहा कि उस को हटा दिया गया । मैं यह कहना चाहता हूं कि पहल तो किसी अफसर के सम्बन्ध में सदन में बात होनी नहीं चाहिए । मेरा कहना यह है कि किसी अफसर के सम्बन्ध में जिस को मौका नहीं है अपनी बात सदन में कहने का, कोई बात नहीं होनी चाहिए । एक अफसर का इन्होंने नाम लिया कि वह छुट्टी पर गये हैं और छुट्टी के बाद . . .

(Interruptions)

THE VICE-CHAIRMAN (SHHt R. R. MORARKA): Order, please.

SHRI A. P. SHARMA: I am not yielding on any point of order. Mr. Rameshwar Singh,

श्री रामेश्वर सिंह : श्रीमन्, पोइन्ट आफ आर्डर ; एक सेकिन्ड सुन लीजिए । मंत्री जी यह कहते हैं कि उन को हटाया नहीं गया है इधर से कहा गया है कि उन को हटा दिया गया है। हटा देने का मतलब छुट्टी पर कम्पलसरी भेज देना भी होता है और हटा देने का मतलब नौकरी से निकाल देना भी होता है । तो जो सवाल सदन में है वह यह है कि इन सारे मसलों पर सरकार जांच कराए ।

there is no point of order.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA); There is no point of order. Please sit down.

श्री अनन्त प्रसाद शर्मा : वे वोलन्टरीली छुट्टी पर गये हैं उस के बाद वे अपने चार्ज को छोड़ेंगे । इसलिए उन को हटाने का कोई सवाल नहीं है, यह मैं साफ कर देना चाहता हूं ।

SHRI LAL K. ADVANI (Gujarat): Sir, will the Minister lay the letter which Mr. Zaheer had written to the Prime Minister in this' regard, on '.he Table o^ th$_e$ House, because it would enable the entire House to come to a proper conclusion? Mr. Zaheer was only doing his duty and I would say that he was the best friend of Mr. Sanjay Gandhi when he wrote that letter. But he was forced to go on leave. (Interruptions).

SHRI BHUPESH GUPTA: Sir, you will understand...

SHRI LAL K. ADVANI; Would it be laid on the Table of the House?

THE VICE-CHAIRMAN JSHRI R. R. MORARKA): Yes, Shri" Shiva Chandra Jha.

SHRI A. P. SHARMA: H$_e$ is now referring to some letter. We do not know anytihng about it.

SHRI LAL K. ADVANI; Quotations have appeared in the press from that letter itself, what Mr. Zaheer wrote to the Prime Minister, only this, morning. Only this morning the Indian Express has given a "full report which refers to this letter.

SHRI BHUPESH GUPTA: On a point of order, Sir. The hon. Minister just said that he does not know anything about the letter. I can understand if he ioes not know. But everyone who reads newspapers—and I do think the hon. Minister read* newspapers—knows that a report has appeared in today's Indian Express that a letter was Written and that it was with the Prime Minister and then it was even shown to Sanjay Gandhi. Did the hon. Minister make an enquiry on the telephone before coming to this House, from the Prime Minister about the existence of such a letter intelligently anticipating that the matter would be raised by not so unintelligent people in thig House? *(Interruptions)*

DR. BHAI MAHAVIR: Let the Minister answer.

SHRI A. P. SHARMA; I do not know how an experienced and a senior Member like Shri Bhupesh Gupta could raise all these irrelevant points that have got nothing to do with the Calling Attention. I have already said that we have no idea about it.

SHRI NAGESHWAR PRASAD SHAHI: It was regarding violation of rules. A letter was written by Mr. Zaheer to the Secretary, Civil Aviation which was passed on to the Minister of Civil Aviation ana he passed on the letter to the Prime Minister.

SHRI PILOO MODY: It was on hi* desk fo$_r$ four monfhg and he denie* it.

SHRI BHUPESH GUPTA: I am very sorry the hon. Minister called me irrelevant. All I can say is that it will just take a Hftte more time to become senile,

SHRI A. P. SHARMA: You will become first.

श्री शिव चन्द्र झा : उपसभाध्यक्ष महोदय, बहुत दुख के साथ कहना पड़ता है कि माननीय मंत्री जी ने जो अभी स्टेटमेंट दिया उससे सफाई नहीं हुई । उनके स्टेटमेंट से यह बात साफ होती है बिलकुल कि वे कुछ भांपना चाहते हैं, कुछ ढकना चाहते हैं और इसीलिये कोर्ट आफ इंक्वायरी को उन्होंने विदड्रा किया । उसके होने से जो सिविल एवियेशन मिनिस्ट्री है वह एक आक्वर्ड पोजीशन में आ जाती है और प्रधान मंत्री की मिनिस्ट्री भी आक्वर्ड पोजीशन में आ जाती है । इसीलिये इन सब को ढकने के लिए उसको विदड्रा किया गया है और एक छोटे अफसर के मातहत यह इंक्वायरी शुरू करवायी गयी है जिसका कोई खास महत्व नहीं है । उन्होंने अपने स्टेटमेंट में कहा है कि रूल 75 में कोर्ट आफ इंक्वायरी बैठी थी । उसके बाद डाइरेक्टर जनरल को पावर है रूल 71 में । तो मैं एयर क्राफ्ट रूलस आपको बढ़ कर सुनाना चाहता हूं । कोर्ट आफ इंक्वायरी होने पर रूल 75 में कोर्ट क्या करता है इसे देखिये :

"...enforce the attendance of witnesses and compel the production of documents and material objects and every person required by the court to furnish any information shall be deemed to be legally bound to do so within the meaning of section 176 of the Indain Penal Code."

इसके होने पर कोर्ट मंत्री जी को वहां बुलाता और उनसे पूछता कि सेफ्टी रूल्स की वहां कांप्लायंस क्यों नहीं हो रही थी और संजय जी के मुताल्लिक आपने कौन से कदम उठाये, कौन से प्रिकाशनरी मेजर्स लिये और नहीं लिये तो क्यों नहीं लिये और खास कर पिछले मार्च में जब फ्लाइंग क्लब की एनीवर्सरी हो रही थी तो वह सब मौजूद थे, जितने अफसर थे वहां मौजूद थे । उस वक्त भी सेफ्टी रूल्स की कप्लायंस नहीं हुई थी उस वक्त भी डिमान्ट्रेटर्स बहुत नीचे होकर उड़ रहे थे जो कि बहुत खतरनाक थी, लेकिन उस वक्त भी माननीय मंत्री जी वहां मौजूद थे और उन्होंने सेफ्टी रूल्स की कप्लायंस के बारे में कुछ नहीं सोचा ।

जहीर जिस के बारे में कहा गया कि IP.M, हटाया नहीं गया है उसने चिट्ठी लिखी कि--इज संजय गांधी ए वी०आई०पी० ऑर नाट? उपसभाध्यक्ष महोदय, सभी जानते हैं कि वह कैसा व्यक्तित्व था । आज सारे देश को दुख है । दुनिया की सरकारों के हेड्स सम्वेदना भेज रहे हैं । यह कहना होगा कि दिल से हम दुखी हैं । मेरी निजी तौर से संजय गांधी से कोई बातचीत नहीं है । इधर हाल में सेंट्रल हाल में उनको देखता था, लोग उनको घेरे रहते थे, मैं पास करता था सोचता था कि कभी मुलाकात हो जाएगी । जिस रूप में उनका निधन हुआ उससे मैं भी दुखी हूं जिस तरह से सारा देश दुखी है । मैंने लिखित रूप में दिया है । कुदरत ने जिस रूप में उसे हमारे बीच से छीना है वह हम महसूस ही कर सकते हैं, कह नहीं सकते । थोड़े से काल में वह मैटियोर के समान चमककर सदा के लिए हमको छोड़ गये । मैं समझता हूं कि इनकी भावनायें तो और भी होंगी । मेरा तो कोई परिचय संजय गांधी से नहीं था । मैं मंत्री महोदय से उस माने में नहीं कहता हूं, लेकिन नैतिकता का तकाजा था, सिविल एवियेशन के वह मिस्टिर थे, आप तुरन्त इस्तीफा दे देते । उनके लिए डिवोशन और श्रद्धा होती तो आप अस्तीफा दे देते । आपको दूसरा पोर्टफोलियो मिलजाता, कोई गड़बड़ नहीं होती

[श्री शिव चन्द्र झा]

लेकिन आपने इस्तीफा नहीं दिया। जब आज सारा देश मांग कर रहा था कि सुपर इंक्वायरी हो तो आप कोर्ट की इंक्वायरी को विदड्रा कर लेते हैं। एयर क्रैश की इंक्वायरी दूसरी भी हुई हैं, तीसरी भी हुई हैं। जब सदन में मांग हुई तो कहना न होगा कि तीन तीन चार-चार इंक्वायरियां हुई। देश की मांग हो रही है कि सुपर से सुपरमोस्ट इंक्वारी हो तो आपको वह करनी चाहिए। संजय गांधी के व्यक्तित्व को लेकर सारे देश में दुख है। अगर उस इंक्वायरी बैठाने से उसमें सारे मसलें ले आते हैं तो हमें क्या ऐतराज है? आप्टैक्नीकैलिटी के मातहत जाते हैं। आप कहते हैं कि डाइरेक्टर जनरल को पावर है, वह खुद इंक्वायरी करते हैं, कर सकते हैं। अभी माथुर जी ने कहा। मै भी किसी रंजिश में नहीं कह रहा हूं। मैंने कहा मेरा कोई भी परिचय उनसे नहीं था। लेकिन मैं आपको सीधा सा सवाल पूछना चाहता हूं कि किस टैक्नीकल रूल्स के मातहत इजाजत हुई कि उसका ऐक्सिर्टिकशन शान्ति वन में हो जो कि गवर्नमेंट की प्रोपर्टी है। यदि वह साधारण व्यक्ति होता तो साधारण व्यक्ति को यदि यह अधिकार होता तो सुभाष सक्सेना का भी क्रीमेश नवहीं होना चाहिए। सवाल यह हैं कि वह व्यक्तित्व बड़ा था। वह ऐतिहासिक आदमी था। ऐसी हालत में यदि कोर्ट आफ इंक्वायरी में सारी बातें आ जाती हैं तो न आपको ऐतराज होना चाहिए, न हमको या और किसी को होना चाहिए। लेकिन बुनियादी बात यह है कि—यह मंत्री महोदय कह जायेंगे या शायद प्रधान मंत्री भी कार्नर हो जायेंगी—जहीर ने जो चिट्ठी लिखी थी एअर सेफ्टी के रूल्स की कॉम्प्लायंस नहीं होती हैं उसको लेकर जो कि मंत्री पटनायक जी को दी गई, पटनायक जी ने प्रधान मंत्री को दी और प्रधान मंत्री ने संजय गांधी को दिखलाया। इंडियन एक्सप्रैस में यह आ गया है। चूंकि वह चिट्ठी लिखी, उसको कहा कि निकलो तुम गैट आउट। लेकिन सवाल यह है कि माता की ममता होती है, इन्दिरा गांधी रोक नहीं सकती थीं लेकिन आपका फ़र्ज हो जाता था, आपकी ड्यूटी हो जाती थी आप जब जानते थे कि ये इतने सुरक्षा के उपायों को नहीं मानता तो आप इनफोर्स कर देते कि यह काम न करे।

मेरा सवाल एकदम साफ है जो मैं पूछना चाहता हूं। वह चिट्ठी जो लिखी गई है, जो सेफ्ट मेजर्स ठीक से नहीं लिये जाते हैं उसके बारे में है और धीरेन्द्र ब्रह्मचारी और दूसरे लोगों ने भी कहा कि प्लेन बड़ा खतरनाक मालूम होता है। वह चिट्ठी क्या आप सदन पटल पर रखेंगे। क्या वह चिट्ठी आपके दफ्तर डाइरेक्टर जनरल आफ सिविल एविएशन में नही है क्या वह चिट्ठी प्रधान मंत्री इन्दिरा गांधी को दिखाई गई है? यह बात मैं जानना चाहता हूं। दूसरी बात मैं यह जानना चाहता हूं कि इसमें किसी की साजिश है, किसी का हाथ है यह बात कैसे पता चलेगी इसके लिये मैं यह कहना चाहता हूं कि संजय गांधी बड़े आदमी थे वह कांग्रेस पार्टी के जनरल सेक्रेटरी भी वह अपने दिन भर का कार्यक्रम भी बनाते होंगे। उनकी दिनचर्या क्या रही, वह सोमवार से पहले कितने लोगों से मिले' किस प्रकार के लोगों से मिले यह सब हमें बतायें। कभी वह नाराज हुए या नहीं किसी से, गुस्से का वातावरण पैदा हुआ या नहीं यह यदि आप हमें बता देंगे तो हम अन्दाजा लगा सकते हैं कि शायद किसी की साजिश है। उनके सात दिन की दिनचर्या से हम हिसाब लगा लेंगे कि इस आदमी की उसमें साजिश है। जब कोई साइकिल पर चढ़ता है तो चढ़ने से पहले साइकल को ठीक तरह से देख लेता है। वह देखता है कि चेन इसकी ठीक हैं या नहीं, घंटी ठीक है

या नहीं, हवा ठीक से भरी हुई है या नहीं । मैं मंत्री महोदय से जानना चाहता हूं कि जब ये दोनों सज्जन जहाज में बैठे तो उनके बैठने से पहले प्लेन को ठीक तरह से देख लिया गया था या नहीं और देखा था तो किसने देखा ? अगर चैक किया था तो उसने यह पाया या नहीं कि कौन सा बटन ठीक काम कर रहा है और कौन सा बटन ठीक से काम नहीं कर रहा है । जहां तक मुझे मालूम है ऊपर वाला बटन ठीक से काम नहीं कर रहा था । किसने चैक किया और क्या चैक किया यह मैं जानना चाहता हूं ।

श्री अनन्त प्रसाद शर्मा : उपसभाध्यक्ष महोदय, मैं एक बार फिर यह कहना चाहता हूं कि माननीय झा जी क्या कह रहे थे, किस निष्कर्ष पर पहुंच रहे थे इनका भाषण सुनने से कुछ पता नहीं लगा । मैंने उनका भाषण सुना जरूर । एक बात बार-बार उन्होंने बड़े जोर से कही वह है एयर वर्दीनेस के बारे में और उसकी जांच के बारे में मैं फिर निवेदन करना चाहता हूं कि यह जो सवाल है यह रिकार्ड का सवाल है जो जांच हो रही है वह देखेंगे और उनको मालूम होगा कि उसकी जांच हुई थी या नहीं हुई थी । जहां तक जानकारी देने का सवाल है मेरी जानकारी में यह है कि उसकी जांच की गई थी । उड़ान के पहले भी इसकी जांच की गई थी. . . (*Interruptions*)

श्री शिव चन्द्र झा : श्रीमन्, मैं यह जानना चाहता था कि किस आफिसर ने जांच की ?

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Very well. You have put your questions.

श्री शिव चन्द्र झा : मैं यह पूछ रहा था कि किस आफिसर ने जांच की ? यह कहा जाता है कि कैप्टन सक्सैना बीमार थे और वे उड़ान भरने के लिए जाना भी नहीं चाहते थे । इसलिए मैं यह जानना चाहता हूं कि किस व्यक्ति ने इसको टेकअप किया और क्या वे उड़ने के लिए फिट थे ?

श्री रामेश्वर सिंह : श्रीमन्, पहले आप मेरी बात सुन लें. . . (*Interruptions*)

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Order please, Wke* your turn comes, you can speak.

श्री रामेश्वर सिंह : श्रीमन्, आप एक मिनट के लिए मेरी बात सुन लीजिये। मैं आपके आर्डर का पालन करूंगा । मैं यह तथ्य देना चाहता हूं कि इस मामले में तोड़ फोड़ की शिकायत है । इसमें कहा गया है कि जब प्लेन ऊपर उड़ा तो दूसरा स्विच चला नहीं. . . (*Interruptions*) यह बात मैं मंत्री महोदय से कह रहा हूं। इसमें तोड़फोड़ की शिकायत है । आप इस कागज को ले लीजिये । इसमें तोड़फोड़ की शिकायत है । मैं इसको टेबल पर रख देता हूं आप इसको देख लीजिये।

SHRI RAMANAND YADAT (Bihar): Sir, have you given him p«w-miasion to lay ti on the Table?

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): No permission *ia* given. It is not to be laid on th« Table. Yes, Mr. Kulkarni.

SHRI A. G. KULKARNI (Maham* shtra): I am not going to take muck time now because about the hujnam and emotional approach I am one ' with m_T friends, including those om the treasury benches. I do not want to repeat that. The basic question is that the Minister is all along stress-ing that because an enquiry has been ordered under rule 71 , that is why the Government has withdrawn the enquiry under rule 75. Sir, if yo« allow m_e to read a little. I will quote from the Aircraft Manual India. Rule 75 says:

[Shri A. G. Kulkarni]

"Formal Investigation—Where it appears to the Central Government that it is expedient to Hold a formal investigation of an accident it may, whether or not an investigation or any inquiry" has been made under rule 71 or 74, by order direct a formal investigation to be held and with respect to any such formal investigation the following provisions shall apply namely—"....^

Then there are provisions under that. Provision (2) says that the Court has all the judicial authority. It can call for evidence and take evidence from the various authorities.

Rule 71 is a narrow rule. Mr. Kesri you can brief him afterwards; let me finish my work. Sir, I want to ask the Minister whether rule 71—what you calx an investigation by the Inspector of Accidents—has not a narrow meaning. Under that rule, the causes of the accident etc. can be gone into. But the problem here is not exactly the cause of the accident because we know it is an accident and the Government also knows it. The Government had, in its own wisdom, ordered an enquiry. But. unfortunately, the Government did not know what was lying behind the tip of the iceberg. They came to know this afterwards that this entire affair is one of negligence. If "is all the Civil Aviation Ministry's responsibilty. And then they thought that they cannot protect the laxity shown, they cannot also save Government's prestige in callous bypassing of rules and credibility will be damaged. That is why they went back on their own decisoin and they are now pursuing it under rule 71. I have particularly stated the difference between rule 71 and rule 75 and the Minister cannot say that these matters are being looked into under rule 71. What matters are going to be looked into under rule 71? Please refer to rules 71(4) and (5). They have limited application. Sir, you may not allow me time, otherwise I would have read every phrases »nd words here. But if the Minister has got the same book, he can go through it. Sir, that is the Harrow meaning of Rule 71 which the Minister is taking. The wider meaning which we desire is under Rule 75. An inquiry is needed because this tip of iceberg does not show what is below it—a sordid drama of negligence—VIPiS playing nefarious role, resulting in death of precious life.

Sir, I do not want to repeat what has been stated by my colleagues. Who is this Kozarek, what happened with regard to Mouget and Company from Calcutta, everybody knows about it. The Minister may try to protect them, T)ut he cannot protect the light of the sun. You cannot protect the light of the sun wih an umbrella. The light has to come. It is the law of the nature. Mr. Minister, I would request you as a good friend of the Treasury Benches and the Oppositoin Benches that you have to come to the truth and not try to hide. You can hide today the facts but you will be bringing danger to the security of this country, to the securrFy of lakhs of passengers who are travelling by air. That is why I want to draw your attention to this. I thi/ k Captain or Lieutenant Zaheer is the only friend of Mm. Sanjay Gandhi. All others are flatterers and sycophants. All those who are going to support this inquiry under Rule 71 are either flatterers "or sycophants. Sir, I want to know in this connectoin why this plane was lying for several years, whether the moisture content of the metal was tested before assembling. The specific question is that the air worthiness certificate was given, as you say, on 21st^ Mr. Minister, do you know that this plane was flown in the same club before 21st? Is it a fact or not? If so, who were the occupants and whether " "Mr. Sanjay Gandhi had flown in that plane before 21st- You cannot hide this information because it is already known. The second aspect irrespective of the technical grounds or other reasons that you may allude to while reply-

ing, I want to bring to your notice that an inquiry under Rule 75 is called for to save the ""Honour of your Government. You people have killed Sanjay Gandhi, and not anybody else. I want to charge the Minister of this. Mr. Sharma personally is a great friend of mine. He has risen from a very low position as an inspector in the Railways to the position of Minuter of Civil Aviation. Sir, I really value his intelligence ingenuity and political acumen that he has risen to such a high position. But I want to tell him that the indulgence on his part at this moment is endangering the civil aviation operations in the country. I would have asked for his resignation, but he came only 15-20 days ago.

SHRI NAGESHWAR PRASAD' SHAHI: He is not the Minister. He is holding the charge.

SHRI A. G. KULKARNI: Buj he is holding the baby. The baby is in his hands. Why do you bother?

SHRI BHUPESH GUPTA: You must realise Mr. Sharma is in the cockpit of power.

SHRI A. G. KULKARNI: I want to allege that the Civil Aviation Ministry and the DGCA are all to blame along with the Minister. He must be responsible for all this tragedy of Sanjay. Gandhi's killing. Another aspect is about people like Arjun Das. These are small persons with petty minds. So we should not go into that. But in the Government which you are allowing this permissiveness all along the line in administration is enterng into all the Departments of the Government whereby the system of joint responsibility and Cabinet functioning under well laid rules and conventions is coming to a grave disrepute by such activities. He says he does not know who is owner. I cannot force him. But Mr* Minister, I give you a very stern warning that in this country people like Kozarek having easy accessibility to seat of power is a dager to the reputation of the Government. People like Jit Pal and Suraj Pal will not only endanger the credibility of your party but because of pampering this scrap metal company, M/s. Thomas Mouget India Ltd., the British-owned company Suraj Pal and Jit Pal, by giving temptation of corruption, they are endangering the entire public life of this country and the morality and the high values for which we stand. Whether three planes were given as gift or four planes were given as gift, leave that aside. I can understand a young man having a daring attitude and he had a daring attitude, but you as a father or you as a guardian at this age, should have controlled the emotions and risk involved in reckless act of the younger generation. And that is why you have to resign and the Government has to order an enquiry under section 75. I want specific replies on the questions raised by me.

SHRI A. P. SHARMA: Sir, it is * fact, I should say it in the beginning, that Mr. Kulkarni is a very good friend of ours, sometimes—I will not say indulging in unfriendly acta— working against us. But that does not matter.

SHRI A. G. KULKARNI: In your interest I have *o correct you.

SHRI A. P. SHARMA: That doea not matter, Sir. Still he continues to be a friend.

Sir, Mr. Kulkarni has said that because this investigation by the Inspector has been ordered, the other formal investigation has been cancelled. That is not correct. Sir, the position has been explained by me in my statement that at the time of Government's notification it had not been brought to its notice by the DGCA that he had already had appointed... (Tntemiptions) Please listen. You had y°ur say.

THE VICE-CHAIRMAN (SHRi R. R. MORARKA): Order, plea

SHRI A. P. SHARMA: You had your say. Please listen if you want to listen to me. I am trying to clarify about the statement made by Mr. Kulkarni. It is tiot a correct statement that he has made. That is what
I am going to clarify.

SHRI NAGESHWAR PRASAD SHAHI; You have confusion in your mind.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Order Please.

SHRI A. P. SHARMA: I am very much clear in my mind. A3 a matter of fact, I would not say anything about the friends who are trying to •how sympathy but would only ask them to consider what kind of sympathy they are showing. Sir, I want to stop at that.

Sir, I want to say that it is not because this investigation was ordered that we have done that. No. The 'act i« that this was not brought to the notice of Government. At that time Government was not in know of the Jact.

SHRI A. G. KULKARNI; Both the enquiries under section 75 and section 71 could go on simultaneously. Why did you not choose that course when you had already issued th$_e$ notification? Do not try to hide the facts. Do not try to get away with it.

SHRI A. P. SHARMA; Sir it is not *tor* Mr. Kulkarni to decide, it is for Government to decide. The word i* "expedient". If Government considers it expedient....

SHRI A. G. KULKARNI: You are a part and parcel of the Government.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA); Please listen to the Minister.

SHRI A. P. SHARMA: I know what tkejr have decided in the past and how they have ignored the opinio* tae decision, of this House in so many other cases in th© past. What is he talking today? I know what they have done in the past. (Interruptions) Therefore, Sir, I want to say that what he has stated is not correct and that what I have stated in my statement is absolutely correct. It wag not brought to the notice of Government, and as soon as this was brought to the notice of Government, Sir. we cancelled the notification.

THE VICE-CHAIRMAN (SHRf R. R. MORARKA): Shri Bhupesh-Gupta.

SHRI A. G. KULKARNI; What about the other points? Do you mean to say that the Minister can get away with whatever he wants to say and he can jolly well...

THE VICE-CHAIRMAN (SHRI R. R. MORARKA}: Mr. Kulkarni, yon have made your points. The Minister has given a reply. The reply may not be satisfactory to you...

SHRI A. G. KULKARNI: That it all right. But the reply must be ---------- *(Interruptions)* Mr. Vice-Chairman, I-am most humbly requesting you... y

THE MINISTER OF STATE IN THB DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA RAM KESRI): Mr. Vice-Chairman. Sir.... *(Interruptions)*

SHRI A. G. KULKARNI: Sir, I an* on a point of order. Pleas© ask him. to sit down.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Mr. Kesri, h© is on a point of order. I have to listen to the point of order.

SHRI A. G. KULKARNI; Mr. Vice-Chairman, the Chair, whether it lithe Chairman or the Deputy Cliairmaa or the Vice-chairman, has a certain responsibility. We mad© certain points. On on$_e$ point he says he disagrees with me. It is hj* view. I may

be having a different view. But then I have said that the Civil Aviation Ministry has showed gross negligence, and he is responsible for that Ministry. So, whether under rule 71, how the plane came in, whether it was airworthy, whether custom was paid, whether it had accumulated what you call the moisture content in the metal, how it can come...

THE VICE-CHAIRMAN (SHRI R. R. MORARKA); Mr. Kulkarni, you have put certain questions. The Minis-ter in his reply has answered gome and has not answered the others.

SHRI A. G. KULKARNI: You can direct him to answer them.

THE VICE-CHAIRMAN (SHRI j R. R. MORARKA); I cannot force the Minister to give a reply which he does not want to give.

SHRI A. G. KULKARNI: Then am I to say that what I said was correct as the Minister has not...

THE VICE-CHAIRMAN (SHRI R. R. MORARKA); You may draw whatever conclusion you like.

SHRI NAGESHWAR PRASAD SHAHI: Mr. Vice-chairman, on a point of order.

SHRI A. P. SHARMA; Sir, the rest of the points which Mr. Kulkarni feels aggrieved I have not answered, I have already answered. All those points are under investigation.

SHRI NAGESHWAR PRASAD SHAHI: On a point of order. I would like to know whether the hon. Minister assures the House... (Interruptions)

SHRI PRANAB MUKHERJEE; Now we are not sticking to the programme. You said we would finish it by 1 O'clock. So let there be adjournment now.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): MfTLeader °>*i* the House, do you want me to adjourn the House now?

SHRI PRANAB MUKHERJEE: My point i_5 quite simple. "I suggested t» you at the beginning of the debate that you may conduct it in such * way that we can finish it by lunch. If the Private Members' iime is to be sacrificed for th_e Calling Attention, it is for you and the Private Members, whose business will be cut to determine, not for me. But what I appeal to you is, you cannot detain ug till 1-30.

SHRI NAGESHWAR PRASAD SHAHI: The Minister is avoiding o»e question------

THE VICE-CHAIRMAN (SHRI H. R. MORARKA): There is no point o€ order.

SHRI NAGESHWAR PRASA© SHAHI: ....whether the Inspector will enquire into the purchase and the custom of the plane.

THE VICE-CHAIRMAN (SHRI R. R MORARKA): Order, please. Mr Bhupesh Gupta.

THE MINISTER OF RAILWAY* (SHRI KAMLAPATI TRIPATHI): Are we allowing a debate?

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): No.

SHRI ' KAMLAPATI TRIPATHI: Then why this thing i_s going on?

THE VICE-CHAIRMAN. (SHRI R. R. MORARKA); Kindly tell me, what can I do?

SHRI KAMLAPATI TRIPATHI: It is for you to decide.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): If you want, I can adjourn the House and the discussion will continue after the House reassembles.

SHRI A. P. SHARMA: No.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA); Therefore, I am *tryiag* to finish it before adjournment.

SHRI PRANAB MUKHERJEE: Already it has taken more than one hour.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): I know.

SHRI KAMLAPATI TRIPATHI: You adjourn the House. (Interruptions).

SHRI BHUPESH GUPTA: Sir .....

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): We have already ex hausted the time allotted ----------

SHRI BHUPESH GUPTA: In that case, don't ask me to speak. Why are you asking me?

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Because your name is here, i am bound to call you.

SHRI BHUPESH GUPTA; I do not know if that is the idea of a discussion over a matter of this kind. The moment I get up, you ask me to stop.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): No.

SHRI BHUPESH GUPTA: I cannot understand it. I just cannot understand it. I shall not be a party to such a rule. Revoke it. If that arrangement had been considered after this accident. I would have never agreed to it. Suppose, Sir, the Prime Minister of a country dies in an accident like this. Will this pule be observed like this in any Parliament in the world?

SHRI KAMLAPATI TRIPATHI: This is Calling Attention. *(Interruptions).*

SHRI BHUPESH GUPTA: Therefore, kindly listen to me. If you do not like, I have nothing to say. I am not dying to say anything. Everything is coming out in the newspapers. But we have a duty, a moral duty. On three days you adjourned the House. When it comes to listening to us,, the time is short and the lunch hour i> to be taken. Lunch hour could be there. I shall starve for two days. Give me time. I shall be in time...

SHRI A. P. SHARMA: How can there be an exception in the case of Mr. Bhupesh Gupta? Why do you allow him? Ia he above everybody else?

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): He says this is a matter of importance and he is prepared to starve for two days rather than have lunch hour. He is no^ asking for an exception.

SHRI A. G. KULKARNI: i would submit through you to the Leader of the House that thig is an important subject. We are not talking about extraneous things; We are not talking irrelevant things. The Leader of the , House agrees there are feelings with ua also and with them also. We shall continue this for another Hour now or after 2.30 we can sit again. Otherwise, let us continue this now itself.

SHRI LAL K. ADVANI; The Leader of the House should appreciate that for the last one and a half hours that we have been discussing this there has been no rancour, there has been no bitterness in the debate. All the I Members who have participated have shown consideration for the situation. And I see no reason why we should not be willing to depart from the convention that we have agreed to in general. This is a matter in which all of us are concerned. A senior Member of the House, Mr. Bhupesh Gupta;, is about to speak and when he is about to speak, this kind of opposition and objection from the Treasury Benches is not quite proper. I would plead with you, if necessary we can even continue after lunch for an hour. I *am* sure Private Members would *he* willing to forego their business.

SHRI PRANAB MUKHERJEE: I would like to make one submission. It

la not proper for Mr. Advani to say that I have objected only to Bhupesh Babu. From the very beginning of the debate I was drawing attention of the Chair to regulate the debate so that we could finish it in time, and you know it and he knows it. Therefore, it is not a question merely of Bhupesh Babu. I was drawing your attention that at a certain point of time we have lo finish. Since it is the wish of the Members, I agree and let us go on up to 2 o'clock, let us complete it by 2 and let us then have lunch break.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): All right.

SHRI BHUPESH GUPTA: I am very grateful to the honourable Members; there are occasions when many rules are waived and if the rules had not been waived, there would not have been the tragedy on 23rd June that claimed the life of the son of the Prime Minister of the country, the General Secretary of the ruling party and the yougest son of my friend for nearly twentyfive years, Feroz Gandhi, and if I am not charged with flattery, also of my friend, Shrimati Indira Gandhi. Naturally \ speak with a heavy heart.

Our teacher, Kari Marx, used to say, nothing human is alien to me. Over this matter do you think that we should say or do anything which would be inhuman or offend any human sentiments? When we are all sharing the sorrow and grief with the members of the bereaved family, their near and dear ones, yet we are discussing a disaster today.

As I said, twenty years ago when I heard the death of *my* friend, Feroze Gandhi, I rushed to Teen Murti House of Pandit Jawaharlal Nehru and sat by his dead body and along with me was Shrimati Indira Gandhi in her deep bereavement. Never did I think that I should live to gee the day once again when I should rush to Dr. Ram Manohar Lohia Nursing Home Room No. 1 and sit by the dead body of the son of my friend, Feroz Gandhi, for almost two hours and with Shrimati Indira Gandhi by my side going in and out of the room. Such being the human background,, naturally I would not speak in the way I would have spoken normally on a subject of this kind. Yet, the disaster has to be faced. We all know that adventure of our young boys and girls is their lifestyle. But it is the duty of elders to see that adventure does not lead to such tragedy, such loss, such human sorrow and such grief. Therefore, from that angle I will direct a few points for the clarification by the Minister.

When I heard of this, I was thinking, had I been the Civil Aviation Minister on the 23rd June, I would have rushed on the 23rd June, I would have not only rushed to Ram Manohar Lohia Hospital, sat by the dead body of the departed young man, but also handed in my resignation letter to Shrimati Indira Gandhi. I would not ask for such a thing now because we are living in different conditions and some other values and standards have come to guide our public affair. Therefore, I would only ask a few questions—all by way of clarification.

First of all, nobody should be judged in his own cause, which is the cardinal principle of jurisprudence. I do not have any confidence, now in the circumstances in which we are living, in the DGCA and hence I do not trust any authority under him with the task of enquiry. That is why I support the court of enquiry, a public enquiry into this matter.

The plane was small. But the man was not small, according to them at least. Is it to be contended that if a man of the eminence that has been given to him were to die in such a tragic disaster, even in a bicycle or scooter, there will be an enquiry only by a Police Sub Inspector, or there would be an enquiry with the sanction and authority of Parliament or other high institutions? Let the world judge what I am saying today. Let us go by the precedent that is prevailing in the other countries. And that should prevail here also. I am not persuaded by

[Shri Bhupesh Gupta]

my friend t$_0$ acecpt thi$_g$ thing. I am very sorry for it.

I should like to know whether the plane was gifted by the Polish-Ameri can Jew—Mr. Joe Koszarek—who is in Bombay and whether he was once the agent of the Boeing and he re presented the Beachcraft aeroplanes and whether Mr. Karan Singh, the then Civil Aviation Minister, asked to turn this man out. I should also like to know whether it is $^{n\circ}$t a fact that this gentleman, whose name I gave as Mr. Joe Koszarek, wa$_s$ thrown out of the IAC although he was the Engineer in Chief there. What were the reasons, what were the circumstances hy it wag done? Tell us. I $_s$hauld also like to know why Air Vice Marshal Ali Zaheer the DGCA, was all on a sudden removed from service. I$_9$ it because he did not give permission for a cer tain type of aircraft being used for certain kind of business and thus annoyed the highups in authority and power for which he was summarily dismissed or sacked from service? We would like to have a statement from Air Vice Marshal Ali and that is possible only in a court of enquiry conducted in public gaze by exami nation under oath. Sir, I men tioned the letter hich ha$_s$ appeared in "The Indian Express" today. My friend, Sir, a senio$_r$ MembeT, 'should not ask me. I have affection for my friend, Shri A. p. Sharma. He i$_a$ per sonally good to me. But that is what he says. The letter is reported to have been lying with the then Civil Avia tion Minister, Shri J. B. Pataaik, for some time before he passed it on to Shrimati Indira Gandhi, Congress (I) sources say. Mrs. Indira Gandhi kept the letter with her and she showed it to Mr. Sanjay Gandhi. Are we not entitled to know the irjjth or the veracity of what hag appeared in the paper? Ape we not entitled to know how th$_e$ then Civil Aviation Minister, an elderly person, behaved after th$_e$ favour and grace of Shri Sanjay Gandhi? He now happens to be the Chief Minister of a State. I should like *to* know why this gentleman did not act in time to save that young life. Is it an irrelevant question? Would any Judge in the High Courts or of the Supreme Court or the International Court of Justice say that Bhupesh Gupta is irre-levant? No, Sir. I am absolutely relevant. I would ask the Prime Minister to come here and clarify this and friends like these people should be supplied with that letter. If that letter had been acted upon—if the news i* true—by the then Civil Ayiation Minister,, we would not have had to face this tragedy and this loss. Therefore, my friend, I am relevant, and I tell you, I will perhaps take a little more time here to become senile whe» I shall forget all these, thing*.

Sir, I should like to know whether it is not a fact that the plane was bought in 1977, in January 1977, and was lying with the Bombay Customs for nearly 4 years: Why? Why, Sir? Who bought it? At what cost was it bought? Did it cost Rs. SO lakhs or not? Who paid that money? From where did the money come? Is it not a 'act that the plane was reassembled by the Delhi Flying Club? I$_s$ it not a fact that i* such circumstances the DGCA is res ponsible for reassembling? What the DGCA has to aay in such a matter, *V* should like to know. What is the re lation between tfte DGCA and the Delhi Flying Club? Sir,, I will just pass over some points. Sir, is it not a fact that the flying cost of sucn a plane per day ___

AN HON. MEMBER: Per hour.

SHRI BHUPESH GUPTA: Yes, is six thousand rupees op^o? Who has paid that money? How was this money paid? We shouldlike to know all these things. Apart from the question of the ownership of the plane, we should like to know one thing. The plane is registered in Calcutta, my city. But we never saw such $_a$ red bird. Our young friend, Sanjays red bird had not seen the $_r$ed Calcutta. Now, I should like to know something about the licence. Was the licence given for this one flight being taken, because this requires a special type of licence? That has also to be found

eut, apar^ from the area over which the plane flew which i$_3$ supposed to be a prohibited area. This also I should like to know.

Then, sir, let me pass on to some other points, because my friend, Pranab Babu i$_s$ not here. Sir, the Delhi Flying Club got a bank Demand Draft. I am giving you a piece of information. Tell me whether I am wrong. Sir, th$_e$ Delhi Flying Club got • bank Demand Draft for Rs. 1-50 lakhs from the INA market branch of the Syndicate Bank after the Bank closed on Saturday, the 7th June, just before the petrol price hike was announced. The Bank Manager was forced to issue such a draft a$ some friends, they say,, of Sanj'ay Gandhi, came to know of the Government's decision to raise the petrol price. These men wanted to place an order with the IOC, for oil before the price hike and before the price$_a$ were raised. Sir, it seems that there is nobody to stop these things apart from stopping Sanjay. Sir, I know Mr. Feroze Gandhi and he even tried to stop Jawaharlal Nehru over many matters when he disagreed with him, for example, on the question of dismisal of the Kerala Government. He told us that he did it. Sometimes he succeeded and some times he did not. These people—Mr. Kanila Pati, Mr. Sharma and many others in this whole set-up— are there who could persuade this young man that he should not fly for the sake of his mother, for the sake of his party and, according to them, for the sake of the country. Why did they not do it?

My only . conclusion is this Sychophancy i$_3$ running riot in the administration, where So many elder people are there, so many friends are there, who do not have the courage to etand up to $_a$ boy of 33 years of age and tell him: We shall not allow you to take to such things which may cost your life and which could cause such loss to our leader, Shrimati Indira Gandhi. Why? I ask Shrimati Indira Gandhi this question: Must she be surrounded by such people who will not know how to save her from dis-. aster, how to save her son from dis-. aster, how to save many others from disaster? It is not a flattering commentary on the elder men—those who claim to be well-wishers of the departed youngmah, Sanjay. It is not a flattery for senior Ministers who saluted him but who did not have the courage to tell him that he should not go in for such dangerous, deadly, risky exercise as he was making.

I pose this question in the name of the nation, in the name of Parliament, in the name of human decency and, above all, in the name of my departed friend, Feroze Gandhi, and Shrimati Indira Gandhi, that those who are in authority and power should have seen to it that such things did not happen. Who will give me the answer? Sir, I do not wish to take any more time. It has been stated by a former Civil Aviation expert of Pilots' Association—one Mr. Grover—that something was wrong with the plane; the plane was,for lour years lying. Suddenly it becomes active and there was nobody in the D.G.C.A. to tell Shrimati Indira Gandhi; Stop your son. we cannot persuade him. I do not think Sanjay Gandhi was so unreasonable that if they had tried to prevail upon him he would not have obliged... *(Time Bell rings).*

I am finishing. The only conclusion is... *(Interruptions)* You will not allow me to s3y more. I know many more facts about it which will be revealed, in due course of time. The Budget discussion i$_s$ coming. There are so many other occasions.

First of all, I entirely support the demand for a judicial inquiry. Mr. Sharada Prasad said that the plane belongs to him; immediately he changed it. Then they announced that there would be a judicial court of inquiry. They changed it. The excuse that has been given should be given to a kindergarten children—not to the Upper House of Indian Parliament; we are grownup people. The Minister said: I did not know. If you do not know these things, then why are you in the

[Shri Bhupesh Gupta]

Ministry? I should like to know, If you do not know such things—that under the law it is disputed—why should you keep such position? Why should they occupy suh positions? May 1 ask Smt. Indira Gandhi; Can she not find some better men more talented and knowledgeable persons for running the Government than such ignoramuses who can ruin every single cause and lead to disaster? Sir, a court of inquiry is essential. That must be open, that must be public. And Smt. Indira Gandhi should take steps. Those who have been delinquent, those who have not behaved properly and taken precaution and allowed these things to happen—to go into the plane without singing even the log book—all of them, should be straightway suspended.

Finally, Sir, Vice-Marshal Ali who had been sacked, that thing also should be gone into. ,

AN HON. MEMBER; He is Zaheer and not Ali.

SHRI BHUPESH GUPTA: ,Yes, he is the friend of their family. That can easily be found out. Sir, I reserve many of our comments for the future. I shall return to that subject again and again. This is not the occasion to say harsh words. I would not say harsh words. We have paid the penalty of running a system by flattery, sycop-lancy, cowardice, and careerism. Had it not been there, Sanjay Gandhi today would have been alive and also the other co-pilot, subhash Saxena. And,. Sir, I am ashamed to say that therals a journalist in my House who wants to blame Saxena for the accident. I would not name that journalist. He has written something and I was shocked. *(Interruptions)* Anyhow, you find out by reading the newspaper. You read the article in the 'Hindustan Times'. One Member of this House has almost blamed Subhash Saxena for the disaster. Shame. I will not go to blame any of the two killed. All our sympathies are with them. But I will certainly hold the Government authorities, the DGCA sycophants, the whole bunch of them responsible for creating a situation in the country where such a disaster took place and all of us have to be grieved by it. I think, I have said enough and I Hope my friend will give answer to it.

SHRI A. P. SHARMA: Sir, I have heard with rapt attention and taken note of the various points which our friend,, Shri Bhupesh Gupta, a very well-wisher of the Congress Party and this Government and all of us, has just now said.

AN. HON. MEMBER; A well-' wisher?

SHRI A. P. SHARMA: Yes, a very well-wisher. And, Sir, none of these points is a new point which calls for an answer. And, Sir, he has not asked anything new. But I would like to reply to only two points. The first point is that Shri Bhupesh Gupta has no confidence in this Government. We know that,, Sir. We know that he has no confidence. But the people of the country have confidence and it is the people who make or unmake a Government and not Mr. Bhupesh Gupta.

Sir, the second thing which he has said is this. He has shown his>sym-pthy. We are very much thankful to him for all the sympathies he has shown. But, Sir, the points which he has raised or the points repeated by him that were made by others earlier, have got nothing to do with this Calling Attention motion. And if there are any points, Sir, they will be taken care of by the investigating authority.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA); Dr. Zakaria.

SHRI BHUPESH GUPTA; That is the answer, sir. I request you,. Sir, that the whole proceedings should be sent to the Prime Minister of India with a request that the Member desires that he should read it—I am writing a letter to her just now that she should read it and read the reply —and think whether this is the reply called for to what Bhupesh Gupta ha» said.

DR. RAFIQ ZAKARIA: Mr. Vice-Chairman, Sir, at the outset I must admit that I was touched by the introductory remarks made by my good friend, Mr. Mathur, and I was in agreement with him when he said that there should be a full inquiry into the causes of Mr. Sanjay Gandhi's death. I was also, Sir, touched by the sentiments and feelings expressed by several Members on the opposite side about this great tragedy which has shaken the whole nation. But, Sir, I am not quite sure as to whether the tears that were shed by them were really genuine. I am saying this with anguish and Pain because in the loss of Mr. Sanjay Gandhi not only his mother, not only his family but the whole nation, in particular the entire younger generation has suffered almost a sense of paralysis. I am reminded, Sir, in this hour of our sorrow and pain of an Urdu couplet:

ए गुलचीने अजल कैसे नादानी हुई,
फुल वह तोड़ा कि गुलशन भर में वीरानी हुई ।।

Nadani has been there *Nadani* has been commite<j not only by all those whom they have accused, but *nadani* has been committed by all those who have been grieving and mourning. *Nadani* has been by nature itself when such a youth at such a. prime of life has been snatched away.

Sir, are the Members on the opposite side who have spoken really interested in the causes of^this tragedy, in the causes which led to the death of Mr. Sanjay Gandhi and his companion? Sir, when I heard, after the crocodile tears that were shed, what they wanted Mr. Sharma to inquire, I wondered how any of those questions which they wanted to enquire into had any relevance so far as this tragedy was concerned. A question was asked—who brought the plane? Surely a question in Parliament could give the answer to that question. It was asked whether customs duty was paid or not. Certainly, Sir, there are various forums by which this information can be elicited. Then. Sir, the name of Mr. KamSl"Nath was brought in. Somehow or the other, the name of Mr. Kamal Nath has to be brought in by the opposition and this has been the practice for years now. We know it. The question therefore arises, what is the motivation behind all this, despite all the sentimentalism and all the emotionalism that ha« been indulged in on the other side? Mr. Sharma 6r his Ministry in their over-reaction to a tragedy which has no parallel as far as its sadness and grimness especially to the youth of the country, might have issued an order appointing a court o'f inquiry, and that too at a time when everybody's nerves were numb, when evey-body was stunned and when people were not in a position to think right. Immediately, when officials pointed out that the proper course would be under the rules to do something else, Shri Sharma did it. Again, some motive, some other purpose is purposely sought to be attributed so that something else out of that inquiry could be manoeuvred, could be managed. Is this the attitude 2.00 P.M. which speaks of any sympathy for the dear departed? I am asking this again, as I said, in great anguish and pain. I heard with a certain sense of sorrow when leaders like Bhupeshda asked all these questions. He is a very experienced parliamentarian and he said that he will get at the bottom of all these things. He is entitled to do so but why a court of inquiry into this tragedy should be allowed to be turned into something else? what is the purpose. What is the motive? Sir, the motive is quite clear. They have been stunned not so much by the death of Sanjay Gandhi but by the reaction that his death created in the whole nation, by the way millions cf people who mourned this loss. And, therefore, somehow or the other this image of Sanjay Gandhi has to be demolished and has to be destroyed. Court of inquiry is being asked for that purpose. But let me tell my friends on the opposite side. (Interruptions) . I agree with them that Sanjay Gandhi was a daring young man, it but was his daring whicre

[Dr. Rafic Zakaria] attracted millions towards him; it was his daring which gave a Bew turn to Indian politics and, there-tore, by praising his daring on the •n$_e$ side, and trying to pose all thesa questions which have nothing to do With the incident on the other, they are exposing themselves. I can understand the question of air-worthin-oess; I can understand the question about any technical defects in th« aeroplane, even wheh it was being flown if they are. But who is tne best Judge for that excepting the Director General of Civil Aviation, who is the technical man? What is the High Court judge going to find out? Axe we not familiar with these judicial inquiries? Croreg of rupees hav* leen spent on them ana nothing com-*s out of them. Yes, one thing came •ut. Day in and day out, some kind •f character assassination was the mesult which was giverT*T;he widest publicity. And as I said; the motive behind it is that this idol, who has iound a place in the hearts of millions •f our people, some how or other should be destroyed at the earliest opportunity. But it cannot happen. May be, he violated some of the rules; I do not know. To say that this wai there or that was not there, has nothing to do with the causes of hit ieath. How is it relevant in the face •f the price that he paid, in the face ef the tragedy into which the nation las been plunged? And at this hour, when our Prim$_e$ Minister has received, perhaps, the most crushing blow of her life, instead of giving her the sympathy, instead of giving her the support, instead of coming to her rescue so that we may be able to see that our nation marches ahead, even in this hour what is sought to be done is—I am sorry to say—playing politics ... (Interruptions).

AN HON. MEMBER We do not play any politics.

Dlt. RAFIQ ZAKARIA: What else is it if it is not so? I am asking you, Sir, how are all these questions relevant? Some Polish Jew—h$_e$ might >e a Polish Jew or any other J*[1]" brought the plane or not brought it; our Commerce Minister is sitting here; he could be asked the question and there are other forums to ask these questions and he will have to give replies to them. About custom duty and all that , the Finance Minister is there. But why a court of inquiry into these questions? *{Interrup-tions)*

SHRI JAGDISH PRASAD MATHUR; H$_e$ sold at a lower price. .. *(Interruptions):*

DR. RAFIQ ZAKARIA: May be; but how is this court of inquiry relevant? For what purpose. The motivation, the purpose hehind it has to be understood. I do not want to take more of your time but all I say is that at this late stag$_e$ even, never mind whatever has been said; never mind what has been done now. You ask the Minister for Civil Aviation, who has been hardly there for eight days, to tender his resignation. Whea do you do that? When you want to make capital out of a situation like this. Mr. Mathur started saying that we are all grieved, we are all sorry and we are all with the Congress Party and the Prime Minister in this hour of national tragedy. If this is so, the attitude and the approach should have been different. 1 am happy. Mr. Sharma has agreed to go into every aspect as far as the technical side of the crash is concerned. I do not think, the Director-General of Civil Aviation should be saddled with all other aspects. There are other forums for that. I am not saying, it should not be gone into. Cer-tainly. Every question which has been raised should be answered and I think, the Government will have to answer it. But a$_s$ I said, this is neither the time nor the method. The opposition, unfortunately, has exposed itself by making use of this Calling Attention notice to show exactly what their motivation is. This motivation, I am sorry to say. Sir, is not sympathy for Sanjay Gandhi but lack of sympathy for the dear departed soul.

श्रीलाडली मोहन निगम (मध्य प्रदेश) : इसका कोई सवाल नहीं है, कम से कम गुनाहगारों को तो किताबों पर आने दीजिए ।

SHRI BHUPESH GUPTA: Why are you so upset? *(Interruptions)* If this attitude had been there, the accident would not have taken place.

SHRI A. P. SHARMA: I can assure the hon. Member, Dr. Zakaria, and this House, Sir, that after I receive the report from the Director-General, Civil Aviation, I shall share the information with the hon. Members of the House.

SHRI P. RAMAMURTI (Tamil Nadu): Sir, Mr. Zakaria has himself admitted that this enquiry by the Director-General of Civil Aviation cannot go into all the questions which have been raised. Now, Sir, I only want to remind the Government of the English proverb 'Not only Caesar must be above board, but Caesar's wife also must be above board'. There is a proberb in Tamil which says 'You can shut the mouth of th$_e$ Vessel cooking rice, but you cannot shut the mouth of the people'. Today, in this country, a lot of things have been said about this aircraft, how it was brought and all these things. Therefore, Sir, when all these tning$_s$ are done, it is in the interest of the Government to clear the atmosphere and appoint a court of enquiry headed by a judge to go into the whole question and give a clean chit to the Government and to the officers concerned. If nothing is wrong, why should the Government shirk its responsibility? It is in their own interest. Otherwise, when all these things have been said in the public, the common people in the country would come to the conclusion that there are many skeletons in the cupboard which the Government wants to hide. Hence, I would ask the hon. Minister to consider this asjwet from the point of view of the integrity and the credibility of the Government. Winning an election does not mean anything. In Tamil Nadu, they won the election. You lost in the Tamil Nadu Assembly elections. You cannot go on talking about this. Janata Party also won the elections in 1977. Within two and a half years, they lost the elections. Do not take this criterion. Your votes have also fallen from the first election to the second election, from January. 1980, to now. Hence, in order to establish the credibility of the Government and not to lose whatever credibility is there, I would ask thera not to talk about the election results. When so many questions have been raised, it is absolutely essential that all these questions should be gone, into by a court of enquiry headed by a judge. Hence, in their own interest and in the interest of the propriety of the whole country, I would ask the Minister. I would lik$_e$ to tell him that an enquiry by an officer does not preclude anything. There is no law in the country which precludes the appointment of a judge. "Hence, let them not take umbrage under the plea that they have appointed this thing. Nothing prevents them. There is no law that prevents them. Therefore, in their own interest and in the interest of establishing credibility and to dispel all suspicions that have been created in this country, let them ap^ point a judicial inquiry. This is what I want to know whether he prepared, for it or not.

SHRI A. P. SHARMA: Sir, I am sorry. I have nothing more to state in answer to our friend Shri Rama-murti'a suggestions. I would only request the hon. Member and the House to await the report of the Inquiry.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The House stands adjourned to'meet again at 3.00 p.m.

The House then adjourned for lunch at eleven minutes past two of the clock.

The House reassembled, after lunch, at five minutes past three of the clock,

The Vice-Chairman (Shri A. G. Kulkarni) in the Chair.

RE. SUPPLY OF COPIES OF THE LATEST AMENDED VERSION OF THE CONSTITUTION OF INDIA

SHRI BHUPESH GUPTA (West. Bengal): Sir, I bring to your notice . . .

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Can I take my seat at least?

SHRI BHUPESH GUPTA- Sir. I bring to your notice one thing that Members of thi$_s$ House have been denied. In the other House, Sir, the. new Constitution, as revised up to date, is being circulated to the Members. But we have not got the revised version of the Constitution up to 1980. Now Sitaram Kesriji should see that we, Member$_a$ of this House, also get the latest version, the amended, revised version which brings the Constitution up to date. We are left with thfi old one which has undergone much change.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Do you mean to say it has already been passed or is it the new version of Dr. Chenna Reddy?

SHRI BHUPESH GUPTA- You know that the Constitution hag been revised by the last Government. We have got the previous one.

THE ' VICE-CHAIRMAN (SHRI A. G. KULKARNI): That i$_3$ all right. H$_e$ is going to bring it.

SHRI BHUPESH GUPTA: Revised, as amended up to 1980.

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Mr. TSBnister, please supply copies of the new Constitution to the Membera.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITARAM KESRI): Sir, whatever i$_s$ circulated there, I $_w$iH do it here also.

ANNOUNCEMENT RE. GOVERNMENT BUSINESS DURING THE WEEK COMMENCING THE 30TM JUNE, 1980

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITARAM KESRI): With your permission, Sir, I rise to announce that Government business in this House during the week commencing 30th June, 1980. will consist of:—

1. Further discussion on the Railway Budget for 1980-81.

2. Discussion on the Resolution seeking disapproval of the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1§80, and consideration and passing of the Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1980, as passed by Lok Sabha.

3. General discussion on the General Budget for 1980-81.

RE. ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT LEGISLATIVE AND OTHER BUSINESS

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI); I have to inform Members that the Business Advisory Committee at its meeting held today, the 27th June, 1980, allotted time for